BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 841/2024

IN THE MATTER OF:
ANUPAM VERMA

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS

...RESPONDENTS

INDEX

THROUGH

Yash Kaushik YASH VARDHAN KAUSHIK

ADVOCATE

W-6 TIGERLANE, SAINIK FARMS, NEW DELHI

EMAIL: YASHVARDHANKAUSHIK97@GMAIL.COM

PHONE: 9990226669

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REPLY ON BEHALF OF RESPONDENT NO. 4, M/S FAIR EXPORTS (INDIA) PVT. LTD. (FORMERLY M/S AMROON FOODS PVT. LTD.)

MOST RESPECTFULLY SHOWETH:

1. It is humbly submitted that this reply is being filed in compliance with the directions passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 14.10.2024, in the matter titled Anupam Verma vs. State of Uttar Pradesh & Others, bearing OA No. 841/2024.

2. It is humbly submitted that. Pursuant to the Hon'ble Tribunal's directions, a Joint Committee was constituted comprising the District Magistrate, Barabanki; DGM & Regional Head, APEDA, Varanasi; and Regional Officer, UPPCB, Lucknow**.** The committee was tasked with inspecting the Respondent's unit, M/s Fair Exports (India) Pvt. Ltd**.**, located at Agasan Road, Kursi, District Barabanki. The Joint Committee conducted its initial inspection on 19.09.2024, followed by a re-inspection on 25.10.2024, to verify compliance with environmental norms. The Respondent's unit

extended full cooperation during both inspections. The reports conclusively established that the Respondent has complied with all applicable laws and statutory conditions. Copies of the Joint Committee Reports on 25.10.2024 are annexed as **Annexure A**.

3. It is further submitted that, in compliance with the said order, a Joint Committee was constituted comprising the District Magistrate, Barabanki; DGM & Regional Head, APEDA, Varanasi; and the Regional Officer, UPPCB, Lucknow. The said committee was tasked with inspecting and assessing the environmental compliance of the unit, M/s Fair Exports (India) Pvt. Ltd. (formerly M/s Amroon Foods Pvt. Ltd.), located at Agasan Road, Kursi, District Barabanki.

4. That, in compliance with the Hon'ble Tribunal's directions, the Joint Committee conducted an initial inspection on 19.09.2024, followed by a re-inspection on 25.10.2024, to verify the compliance status of the Respondent's unit. During the inspections, representatives of the Respondent provided full cooperation, ensuring transparency and access to all operational areas.

5. That the Respondent holds valid Consent to Operate (CTO) issued by the Uttar Pradesh Pollution Control Board (UPPCB)**.** The CTO for air emissions, issued on 20.12.2019, and the CTO for water discharge, issued on 17.12.2019, remain valid until 31.12.2024**.** These consents confirm the lawful operation of the unit, ensuring compliance with all prescribed environmental standards. COPIES OF THE AIR AND WATER CONSTENT CTOS ARE ANNEXED AS **ANNEXURES B.**

6. That the Respondent operates under valid Consent to Operate (CTO) for air and water emissions, issued by the Uttar Pradesh Pollution Control Board (UPPCB). These consents are valid until 31.12.2024 and were issued after detailed scrutiny, ensuring compliance with all prescribed environmental norms.

7. That to address odor and air quality concerns, the Respondent has undertaken extensive greenbelt development, covering 41,762.9 sq. meters. This constitutes 39.88% of the total land area, far exceeding the mandatory requirement of 33%. The greenbelt comprises 24,332 trees across 61 species, including aromatic plants like Eucalyptus and Lemon Grass**,** which effectively mitigate odor and improve ambient air quality. A copy of the Divisional Forest Officer's (DFO) Report, confirming this compliance, is annexed as **Annexure C**.

8. That the Respondent has installed a fully functional Effluent Treatment Plant (ETP) to treat industrial effluents generated during operations. The Joint Committee reports validate that treated effluent consistently meets the following standards: Total Suspended Solids (TSS): 50 mg/L, Biological Oxygen Demand (BOD): 30 mg/L, Chemical Oxygen Demand (COD): 250 mg/L, and Oil & Grease: 10 mg/L. Approximately 60% of the treated water is reused for irrigation, horticulture, and floor washing purposes, reflecting effective water management and resource optimization.

9. That the Respondent has installed and maintains a fully operational Effluent Treatment Plant (ETP) to treat all industrial effluents, the unit is fully complied considering the environmental norms.

10. The Respondent, M/s Fair Exports (India) Pvt. Ltd**.**, has been permitted a maximum production capacity of 80 TPD (Tonnes Per Day) of frozen meat, which includes the slaughtering of 750 buffaloes and 765 goats/sheep per day, as stipulated in the Consent to Operate (CTO) issued by the Uttar Pradesh Pollution Control Board (UPPCB) dated 17.12.2019. This capacity has been authorized specifically for the production of frozen meat and its by-products, including Meat Bone Meal and Tallow, ensuring compliance with all prescribed environmental norms.

11. That the Respondent holds a valid NOC for groundwater abstraction, issued by the Central Ground Water Authority (CGWA)**,** valid until 03.08.2027. In addition, the Respondent has implemented a groundwater recharge project with an annual capacity of 123,180 cubic meters, demonstrating a proactive approach to water conservation. COPIES OF THE GROUND WATER NOC AS **ANNEXURES D COLLY**.

12. That the unit is located at a safe distance from residential areas to ensure no adverse environmental impacts on nearby populations. Measures have been adopted to address all concerns raised by the Applicant, ensuring that grievances have been adequately resolved. The Respondent's unit continues to implement improvements to maintain its status as a model

slaughterhouse, emphasizing environmental sustainability and public well-being.

13. That the Respondent's unit is located at a safe distance of approximately 2 kilometers from the nearest residential area or village. This distance adheres to prescribed siting norms for slaughterhouses and ensures no adverse impact on the health and well-being of nearby populations.

14. That the Green Audit Report, conducted by the National Productivity Council (NPC) in December 2024, comprehensively evaluated the Respondent's environmental management systems. The report confirms that the Respondent's air quality is "good and pollution-free**,"** effluent treatment meets prescribed standards, and waste management systems are effectively implemented. The greenbelt development, which is currently 39.88%. A copy of the Green Audit Report is annexed as **Annexure E**.

15. That the Respondent has developed a greenbelt covering 39.88% of the total land area, significantly exceeding the statutory requirement of 33%. The greenbelt, consisting of diverse tree species, including aromatic plants, serves to improve air quality, mitigate odor emissions, and enhance the environmental aesthetics of the premises.

16. That it is respectfully submitted that the Applicant's grievances have been effectively addressed, and the Respondent has undertaken proactive measures to prevent recurrence of any such concerns. The unit's compliance efforts have been verified by the Joint Committee, Divisional Forest Officer (DFO), and Uttar Pradesh Pollution Control Board, and no

violations or adverse findings have been reported. Photographic evidence annexed to the inspection reports demonstrates the unit's compliance with greenbelt requirements, waste management protocols, and effluent treatment standards.

17. That it is respectfully submitted that the grievances raised by the Applicant, including concerns of odor and environmental non-compliance, have already been addressed through systematic and verifiable measures undertaken by the Respondent. The inspections conducted by the Joint Committee**,** UPPCB**,** and Divisional Forest Officer reaffirm that the Respondent has complied with all statutory and regulatory obligations. No violations or adverse impacts were found during these inspections.

18. In view of the foregoing, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to take on record the compliance report filed by the Respondent, acknowledge the Respondent's efforts in adhering to environmental norms, dismiss the Original Application No. 841/2024 as being devoid of merit, and pass such other or further orders as may be deemed fit and proper in the interest of justice.

PRAYER

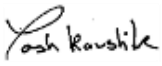
In view of the foregoing, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

a) Acknowledge the Respondent's efforts in adhering to environmental norms;

b) Dismiss the Original Application No. 841/2024 as being devoid of merit; and

c) Pass such other or further orders as may be deemed fit and proper in the interest of justice.

THROUGH



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APPLICANT(S)

VERSUS

STATE OF UP

RESPONDENT(S)

AFFIDAVIT

I,Rakesh Ravi, Director of the M/s Amroon Foods Private Limited, Fair Export India Pvt ltd office @ 1310/6,7,9 Kuasi - Agasan Road - Dist Barabanki UP. Presently at New Delhi

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.

2. That the accompanying reply has been drafted by our counsel upon my instructions.

3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.

NOTARY GOVT. OF INDIA RENU AGARWAL Regd. No. 17805 Delhi

NOTARY GOVT. OF INDIA
RENU AGARWAL Regd. No. 17805 Delhi

DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this 17 DEC 2024 day of 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

I identified the deponant who has signed in my presence
D/S 882/22

ATTESTED
NOTARY PUBLIC
(INDIA)
17 DEC 2024

FAIR EXPORTS (INDIA) PVT. LTD.
GOVERNMENT RECOGNISED TRADING HOUSE * CIN : U51900MH1991PTC063177
(EXPORTERS OF FRESH CHILLED/FROZEN FOODS, GARMENTS & GENERAL COMMODITIES)
Registered Office : 501, Madhava, Bandra Kurla Complex, Bandra East, Mumbai-400 051
Tel. : +91-22-26590176/80/81 * Fax : +91-22-26592326 * Email : exports@fairexports.net

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF FAIR EXPORTS (INDIA) PRIVATE LIMITED IN ITS MEETING HELD ON THURSDAY, 21ST DAY OF NOVEMBER, 2024 AT 11:00 A.M. AT ITS CORPORATE OFFICE SITUATED AT 20/1, SITE IV, INDUSTRIAL AREA, SAHIBABAD, GHAZIABAD- 201010, UTTAR PRADESH

"**RESOLVED THAT** Mr. Rakesh Ravi, Director (DIN 07996632) of the Company be and is hereby authorized for and on behalf of the Company in Original Application No. 841/2024 before Hon'ble National Green Tribunal Principal Bench, New Delhi regarding the Complainant filed against the M/s Amroon Foods Private Limited (Slaughter House) is operating at Barabanki, to exercise the powers in respect of all or any of the following matters.

To institute, conduct, defend, claims and disputes, in which the Company is or may be concerned or interested and to represent, appear and act in before the aforesaid Courts/Tribunal.

To sign, submit, present swear, verify and file plaints, vakalatnamas, written statements, rejoinders, replications, execution, review, revision, restoration, petitions, notice, claims, affidavits, objections, appeals, application, amendments of all kinds 'in any of the aforesaid Courts etc.

To appoint pleaders, attorneys, advocates, solicitors or other representatives for the purpose of aforesaid under these presents.

Generally, to do, and cause to be done all such, incidental and other acts, deeds, and things and execute and cause to be executed all such other documents, instruments, writing's, papers, application, etc. as may be required or necessary in respect of' aforesaid matters; and

All such acts done by him lawfully shall be binding on the Company and the Company be and are hereby undertake to ratify the same from time to time."

RESOLVED FURTHER THAT any of the Director of the Company, be and is hereby authorised to issue certified true copy of this resolution to any authority or person, as and when required."

Certified True Copy
For Fair Exports (India) Private Limited

For Fair Exports (India) Pvt. Ltd.

Najimudeen Ebrahimkutty Director
Director
DIN: 03112402

Place: Ghaziabad
Date: 21/11/2024

ANNEXURE-A

प्रेषक,

जिलाधिकारी
बाराबंकी

सेवा में,

रजिस्ट्रार जनरल
प्रिंसिपल बेंच
मा0 राष्ट्रीय हरित अधिकरण
नई दिल्ली।

पत्र संख्या– 2566 /ए0जे0ए0–2/जॉच आख्या 2024 दिनांक 26 अक्टूबर 2024

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या–841/2024 अनुपम वर्मा बनाम स्टेट आफ यू0पी0 व अन्य मे पारित आदेश दिनांक 14.10.2024 का अनुपालन के सम्बन्ध में

महोदय,

कृपया उपर्युक्त विषय के संबंध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0संख्या–841/2024 अनुपम वर्मा बनाम स्टेट आफ यू0पी0 व अन्य मे पारित आदेश दिनांक 14.10.2024 के अनुपालन मे गठित समिति द्वारा ईकाई मे0 अमरून फूडस प्रा0लि0 (स्लाटर हाउस) अगासण्ड रोड कुर्सी जनपद बाराबंकी की जॉच कर आख्या उपलब्ध कराये जाने की अपेक्षा की गई है।

मा0 अधिकरण द्वारा पारित आदेश दिनांक 14.10.2024 के अनुपालन मे उक्त इकाई का निरीक्षण दिनांक 25.10.2024 को समिति द्वारा किया गया। निरीक्षण के उपरान्त जॉच समिति द्वारा प्रस्तुत जॉच आख्या दिनांकित 25.10.2024 समस्त अभिलेखो सहित संलग्न कर प्रेषित है।

संलग्नक–यथोपरि।

भवदीय,

26/10/24

(सत्येन्द्र कुमार)
जिलाधिकारी
बाराबंकी।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1–डा0 सी0बी0 सिंह, डी0जी0एम0 एण्ड रिजनल हेड, ए0पी0ई0डी0ए0 फैशिलिटेशन सेण्टर बडा लालपुर वाराणसी–221003(उ0प्र0)

2–श्री हिमांशु सोनकर, सहायक वैज्ञानिक अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ को इस निर्देश के साथ कि वह मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा नामित नोडल विधि अधिकारी से तत्काल सम्पर्क स्थापित करते हुए ई–फाइल के माध्यम से मा0 अधिकरण के समक्ष जॉच आख्या प्रस्तुत कराने के संबंध मे यथावश्यक कार्यवाही सुनिश्चित करें।

जिलाधिकारी
बाराबंकी।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–841/2024 अनुपम वर्मा बनाम स्टेट आफ यू0पी0 व अन्य में पारित आदेश दिनांक 14/10/2024 के अनुपालन में गठित सिमिति द्वारा इकाई मै0 फेयर एक्सपोर्टस (इण्डिया) प्रा0लि0 (पुराना नाम–मैसर्स अमरून फूड्स प्रा0लि0), अगासन रोड, कुर्सी, बाराबंकी की निरीक्षण आख्याः–

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–841/2024 अनुपम वर्मा बनाम स्टेट आफ यू0पी0 व अन्य में पारित आदेश दिनांक 03/09/2024 में निम्न समिति गठित की गयी थी, जिसके सदस्य निम्नवत् हैः–

1. जिलाधिकारी, बाराबंकी।
2. डी0जी0एम0 एण्ड रिजनल हेड ए0पी0ई0डी0ए0, वाराणसी।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

उक्त गठित समिति के द्वारा नामित अधिकारी निम्नवत् हैः–

1. डॉ0 अरूण कुमार सिंह, अपर जिलाधिकारी वि0/रा0, बाराबंकी।
2. डॉ0 सी0बी0 सिंह, डी0जी0एम0 एण्ड रिजनल हेड, ए0पी0ई0डी0ए0 फैशिलिटेशन सेण्टर, बड़ा लालपुर, वाराणसी।
3. हिमांशु सोनकर, सहायक वैज्ञानिक अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

उपरोक्त गठित समिति द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में पारित आदेश दिनांक 03/09/2024 के क्रम में दिनांक 19/09/2024 को इकाई मै0 फेयर एक्सपोर्टस (इण्डिया) प्रा0लि0 (पुराना नाम–मैसर्स अमरून फूड्स प्रा0लि0), अगासन रोड, कुर्सी, बाराबंकी का निरीक्षण किया गया था तथा गठित समिति द्वारा एक्शन टेकेन रिपोर्ट/रिस्पान्स मा0 एन0जी0टी0 में दाखिल की गयी थी। जिस पर मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 14/10/2024 के मुख्य अंश निम्नवत् हैः–

".....1. Joint Committee Report, on an affidavit sworn by respondent 2 has been filed in Tribunal today, which shows that substantially proponent is complying with consent and other conditions but there is no specific report on the question, whether greenbelt has been maintained or plantation as stipulated in consent has been done. In this regard, specific report shall be submitted within 10 days. 2. List for further consideration on 07.11.2024....."

उपरोक्त पारित आदेश के अनुपालन में पूर्व में गठित समिति द्वारा इकाई मै0 फेयर एक्सपोर्टस (इण्डिया) प्रा0लि0 (पुराना नाम–मैसर्स अमरून फूड्स प्रा0लि0), अगासन रोड, कुर्सी, बाराबंकी का पुनः निरीक्षण दिनांक 25/10/2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप में श्री मरून मिराजुद्दीन (आपरेशन मैनेजर) उपस्थित थे। निरीक्षण आख्या निम्नवत् हैः–

1. इकाई मै0 फेयर एक्सपोर्टस (इण्डिया) प्रा0लि0 (पुराना नाम–मैसर्स अमरून फूड्स प्रा0लि0), अगासन रोड, कुर्सी, बाराबंकी द्वारा पशुवधशाला में 750 भैस/भैसा एवं 750 भेड़/बकरा प्रतिदिन का वध करके 80 मि0टन/दिन फ्रोजन मीट का उत्पादन किया जाता है तथा इकाई का पूर्व में गठित समिति द्वारा किये गये निरीक्षण दिनांक 19/09/2024 की विस्तृत निरीक्षण आख्या संलग्न है।
2. अग्रेतर माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 14/10/2024 एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा निर्गत सहमति दिनांक 20/12/2019 की शर्तो के अनुपालन के सम्बन्ध में क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा दिनांक 18/10/2024 के माध्यम से सन्दर्भित इकाई को पत्र प्रेषित किया गया था, जिसका प्रतिउत्तर इकाई द्वारा दिनांक 22/10/2024 को राज्य बोर्ड के क्षेत्रीय कार्यालय, लखनऊ में प्रेषित किया गया है। प्रतिउत्तर के अनुसार इकाई का टोटल लैण्ड एरिया 104,697.0 वर्गमीटर है, जिसके सापेक्ष इकाई द्वारा 41,762.9 वर्गमीटर के भाग में ग्रीन बेल्ट विकसित किया गया है। जो कुल एरिया का 39.88 प्रतिशत है (छायाप्रति संलग्न)।
3. संयुक्त गठित समिति द्वारा सन्दर्भित इकाई के ग्रीन बेल्ट एरिया का स्थलीय सत्यापन किया गया। ग्रीन बेल्ट को पेड़, पौधे, ग्रीन पार्क से विकसित किया गया है, जो कुल क्षेत्रफल के 33 प्रतिशत से अधिक है। निरीक्षण के दौरान ग्रीन बेल्ट एरिया के लिए गये फोटोग्राफ निम्नवत् है–

क्रमशः–2

तदानुसार माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–841/2024 अनुपम वर्मा बनाम स्टेट आफ यू0पी0 व अन्य में पारित आदेश दिनांक 14/10/2024 के निर्देशों के अनुपालन में संयुक्त समिति द्वारा किये गये सन्दर्भित इकाई की निरीक्षण आख्या, संकलित की गयी सूचनाएं तथा स्थलीय फोटोग्राफ सहित अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

25/10/24

(हिमांशु सोनकर)
सहायक वैज्ञानिक अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ

25.10.24

(डा0 सी0बी0 सिंह)
डी0जी0एम0 एण्ड रिजनल हेड,
ए0पी0ई0डी0ए0 फैशिलिटेशन
सेण्टर, बड़ा लालपुर, वाराणसी

25-10-2024

(डॉ0 अरूण कुमार सिंह)
अपर जिलाधिकारी वि0/रा0,
बाराबंकी

(अरुण कुमार)

तार : पर्यावरण
GRAM : PARYAVARAN

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ
UTTAR PRADESH POLLUTION CONTROL BOARD LUCKNOW

क्षेत्रीय कार्यालय
Regional Office

सन्दर्भ सं0
Ref. No. 1143/सहमति-1/24

दिनांक
Dated : 18-10-24

सेवा में,

मैसर्स फेयर एक्सपोर्टस (इण्डिया) प्रा0लि0,
पुराना नाम–मैसर्स अमरून फूड्स प्रा0लि0,
अगासन रोड, कुर्सी,
बाराबंकी।

विषयः–माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–841/2024 अनुपम वर्मा बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 14/10/2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–841/2024 अनुपम वर्मा बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 14/10/2024 का संदर्भ ग्रहण करना चाहें। माननीय राष्ट्रीय हरित अधिकरण द्वारा उक्त योजित ओ0ए0 संख्या–841/2024 में दिनांक 14/10/2024 को पारित आदेश के मुख्य अंश निम्नवत् हैं–

".....1. Joint Committee Report, on an affidavit sworn by respondent 2 has been filed in Tribunal today, which shows that substantially proponent is complying with consent and other conditions but there is no specific report on the question, whether greenbelt has been maintained or plantation as stipulated in consent has been done. In this regard, specific report shall be submitted within 10 days.

2. List for further consideration on 07.11.2024....."

राज्य बोर्ड के आनलाइन संदर्भ संख्या–72805/UPPCB/Lucknow(UPPCBRO) /CTO/air/BARABANKI/2024 दिनांक 20/12/2019 के विशिष्ट शर्त–5 में उल्लिखित शर्तों के परिप्रेक्ष्य में अविलम्ब सूचना/अनुपालन आख्या साक्ष्य सहित इस कार्यालय को 03 कार्य दिवस में प्रेषित करना सुनिश्चित करें, जिससे कि उपरोक्त संदर्भित सूचना मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में ससमय प्रेषित किया जा सके।

संलग्नकः–यथोपरि।

भवदीय,

18/10/24
(डा0 उमेश चन्द्र शुक्ला)
क्षेत्रीय अधिकारी

प्रतिलिपि–मुख्य पर्यावरण अधिकारी (वृत्त–5), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

22-10-24

FAIR EXPORTS (INDIA) PVT. LTD.
GOVERNMENT RECOGNISED TRADING HOUSE CIN U51900MH1991PTC063177
(EXPORTERS OF FRESH CHILLED/FROZEN FOODS, GARMENTS & GENERAL COMMODITIES)
Registered Office : 501, Madhive, Bandra Kurla Complex, Bandra East, Mumbai-400 051
Tel. : +91-22-26590176/80/81 + Fax : +91-22-26592326 + Email : exports@fairexports.net

Subject: Submission of Specific Report on Greenbelt Maintenance Compliance

VS 1250

To:

The Regional Office,

22-10-29

Uttar Pradesh Pollution Control Board,

Lucknow

Date: 21-10-24

Respected Sir/Madam,

With reference to your query numbered M—841/2024, regarding the compliance with greenbelt and plantation conditions, we would like to submit the following detailed information for your kind consideration:

1. Greenbelt Area and Maintenance:

- Total Land Area: 104,697.0 sq. meters
- Total Built-Up Area: 28,928.17 sq. meters
- Total Greenbelt Area: 41,762.9 sq. meters, which constitutes 39.88% of the total land area, exceeding the stipulated requirements.
- Total Road Area: 15,430.71 sq. meters
- Total Open Area: 18,575.22 sq. meters

The greenbelt has been developed as per the approved layout plan, ensuring adequate plantation and landscaping. Regular maintenance and monitoring of the greenbelt are being carried out, including watering, pruning, and replacement of saplings wherever necessary. Additionally, native and pollution-resistant plant species have been utilized to ensure better air quality and environmental sustainability.

A.E.O/LAO

Corporate Office :20/1 Site IV, Industrial Area, Sahibabad, Ghaziabad – 201 010, Uttar Pradesh
Tel.: 91- 120 -4672400 /401, Fax: +91- 120 – 4374545, 2771125
Factory: 1310/6,7,9,11 Kursi- Agasan Road, Kursi, Barabanki -225302, Uttar Pradesh
Tel : +91 9839013611, +91 9839804222

FAIR EXPORTS (INDIA) PVT. LTD.

GOVERNMENT RECOGNISED TRADING HOUSE CIN U51900MH1991PTC063177

(EXPORTERS OF FRESH CHILLED/FROZEN FOODS, GARMENTS & GENERAL COMMODITIES)

Registered Office : 501, Madhive, Bandra Kurla Complex, Bandra East, Mumbai-400 051

Tel. : +91-22-26590176/80/81 + Fax : +91-22-26592326 + Email : exports@fairexports.net

2. Plantation Compliance:

- The plantation has been undertaken as stipulated in the consent conditions. We have planted a variety of trees, shrubs, and ground covers that align with the prescribed guidelines for greenbelt development.

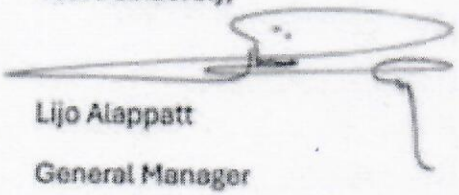
3. Map for Reference:

- For your convenience, a copy of the detailed layout map, indicating the greenbelt and other areas, is attached herewith. The map clearly shows the designated greenbelt area and the distribution of the plantation across the premises.

We hope this information satisfies the requirements of the honorable Tribunal, demonstrating our commitment to environmental compliance and greenbelt maintenance. Should you require any further details, we are ready to provide them promptly.

Thank you for your attention to this matter.

Yours sincerely,



Lijo Alappatt

General Manager

Fair Exports (India) Pvt Ltd

Lucknow (UP)

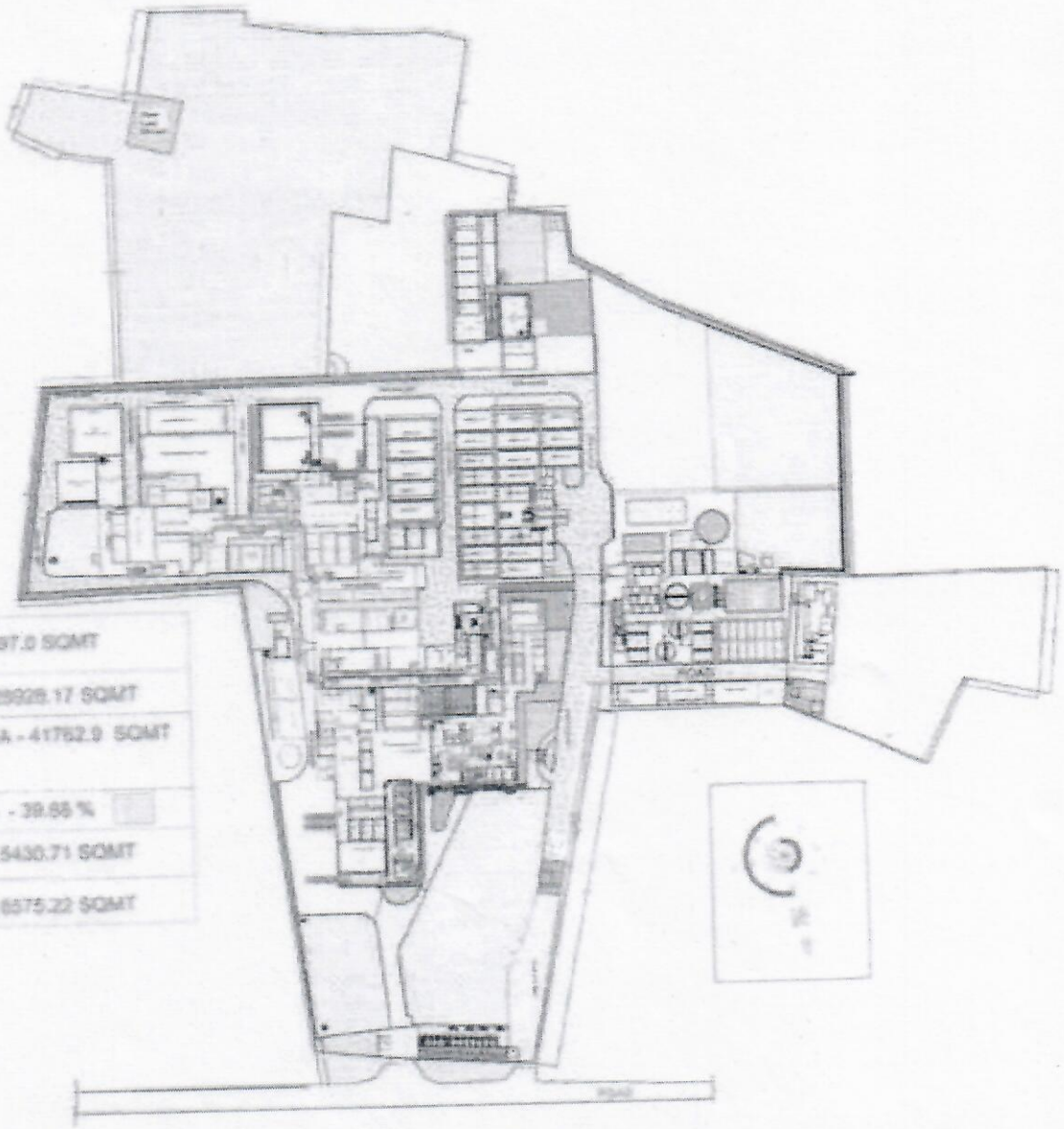
Corporate Office :20/1 Site IV, Industrial Area, Sahibabad, Ghaziabad – 201 010, Uttar Pradesh

Tel.: 91- 120 -4672400 /401, Fax: +91- 120 – 4374545, 2771125

Factory: 1310/6,7,9,11 Kursi- Agasan Road, Kursi, Barabanki -225302, Uttar Pradesh

Tel : +91 9839013611, +91 9839804222

919 **114**



TOTAL LAND AREA - 104697.0 SQMT	
TOTAL BUILT-UP AREA - 29928.17 SQMT	
TOTAL GREEN BELT AREA - 41762.9 SQMT	
GREEN BELT AREA % - 39.88 %	
TOTAL ROAD AREA - 15430.71 SQMT	
TOTAL OPEN AREA - 16575.22 SQMT	

Project: FAIR EXPORTS (INDIA) PVT. LTD. (GREEN BELT PLAN)

Date: 12-06-2024

Client: FAIR EXPORTS (INDIA) PVT. LTD

1310 5, 1310 7, 1310 8, 1310 9, 1310 11, 1310 15, 1310 32, 1310 Ga, 1310 ma, 63/Ba, 27, 63 2, 63 7, 63 8, 63 9, 63 10, 63 6, 63 4, 63ka, 91, 60, 61, 59(1), 59(2), 62, 64, 1310 46, 1310 47, 1310 41, 1310 50, 1310 51,

KURSI BARABANKI (U.P) PIN- 225302

Architect:

ANUJ KUMAR DIXIT

STRUCTURE ENGINEER

(BASIC PLANNERS & DESIGNERS)

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
72805/UPPCB/Lucknow(UPPCBRO)/CTO/air/BARABANKI/2019

Dated : 20/12/2019

To ,

Shri LIJO JOSE
M/s AMROON FOODS PVT LTD
KURSI-AGASAN ROAD, KURSI, BARABANKI,BARABANKI,225302
BARABANKI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. AMROON FOODS PVT LTD

Reference Application No. 6465139 Dated : 20/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AMROON FOODS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2019.12.20 14:37:36 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2019.12.20 14:48:19 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

U.P. Pollution Control Board

Dated : 20/12/2019

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Frozen Meat- 80 TPD by slaughtering of Buffaloes- 750 /day (Max.) and 750 Goat/Sheep (Max.) Buffalos per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughtering of the cow & its progeny is not permitted under any circumstances.
5. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".

6(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

6(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Oil Fired Boiler (4.5 TPH)	Diesel	2	Particulate Matter	30 meter heigh from GL
2	500 KVA DG set	Diesel	5	Particulate Matter	as per norms
3	500 KVA DG set	Diesel	3	Particulate Matter	as per norms
4	500 KVA DG set	Diesel	4	Particulate Matter	as per norms
5	Rice Husk Fired Boiler (06 TPH)	Rice Husk	1	Particulate Matter	30 meter heigh from GL

6(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	800 mg/normal cubic meter

7. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
8. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
9. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
10. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
11. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
12. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

13. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
14. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
15. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
16. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
17. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
19. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
21. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

1. This consent is valid for the production of Frozen Meat- 80 TPD by slaughtering of Buffaloes- 750 /day (Max.) and 750 Goat/Sheep (Max.) and by products as Meat Bone Meal and Tallow.

2. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement etc. No Objection Certificate shall be obtained from the Board.

3. To preserve the raw hides, brine solution or deep freezing system should be used in place of salt. So as to control the quantity of the TDS in the effluent water that would generate from the subsequent tanneries.

4. The industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

5. The industry shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on Board's website- www.uppcb.com.

6. The industry shall operate and maintain the installed APCS effectively and Stack monitoring report conducted by any NABL accredited lab shall be submitted quarterly.

7. The industry shall maintain and operate bio filter properly so that no odour problem is created in the surrounding area.

8. Ash generated from boilers shall be stored in a safe place and proper arrangement of water sprinkling shall be done to suppress the dust particles.

9. The Order issued by Hon'ble Courts/Hon'ble NGT, MOEF, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.

10. Generated hazardous waste shall be stored temporarily in the factory premises and disposed off through authorized TSDF after obtaining the authorization from the Board.

11. The industry shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).

12. The unit shall ensure the ambient air quality according to the prescribed standards.

13. If closure order is issued by CPCB or UPPCB against the unit, then CTO will remain suspended during the closure period. After ensuring the compliance and after revocation of the closure order, the CTO will automatically be effective from the date of issuance of the closure revocation order with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2019.12.20 14:48:34 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
72815/UPPCB/Lucknow(UPPCBRO)/CTO/water/
BARABANKI/2019

Dated : 17/12/2019

To ,

Shri LIJO JOSE
M/s AMROON FOODS PVT LTD
KURSI-AGASAN ROAD, KURSI, BARABANKI,BARABANKI,225302
BARABANKI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. AMROON FOODS PVT LTD

Reference Application No :6465757 **Dated :17/12/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. AMROON FOODS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2019.12.20 14:19:53 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2019.12.20 14:20:04 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.AMROON FOODS PVT LTD vide

Consent Order No. 6465757/ Water Dated : 17/12/2019

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Frozen Meat- 80 TPD by slaughtering of Buffaloes- 750 /day (Max.) and 765 Goat/Sheep (Max.) per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the " Compendium of Indian Standards on Slaughter House".
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Industrial	765 KLD	ETP
2	Domestic	35 KLD	Septic Tank

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.

9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**

9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	50 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

1. This consent is valid for the production of Frozen Meat- 80 TPD by slaughtering of Buffaloes- 750 /day (Max.) and 750 Goat/Sheep (Max.) and by products as Meat Bone Meal and Tallow.

2. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement etc. No Objection Certificate shall be obtained from the Board.

3. To preserve the raw hides, brine solution or deep freezing system shall be used in place of salt, so as to control the quantity of the TDS in the effluent water that would be generated from the subsequent processing in tanneries.

4. Generated hazardous waste shall be stored temporarily in the factory premises and disposed of through authorized TSDF after obtaining the authorization as per Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 from the Board.

5. Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee (payable) by the industry may be verified.

6. The Orders issued by Hon'ble Courts/Hon'ble NGT, MOEF, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.

7. The disposal of domestic effluent shall be done through septic tank/soak pit.

8. The industry shall maintain and operate the ETP properly and the treated effluent shall be used for irrigation as much as possible and the remaining part of the treated water shall be discharged into Reth River.

9. The industry shall submit renewed NOC from CGWA within a month to the Board and shall comply with the condition mentioned in the NOC.
10. The online monitoring system shall be maintained and calibrated periodically and properly.

11. The treated effluent analysis report conducted by any NABL accredited lab shall be submitted quarterly.

12. Industry shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website.

13. The industry shall ensure the proper handling and disposal of dung and ingesta.

14. The industry shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).

15. If closure order is issued by CPCB or UPPCB against the unit, then CTO will remain suspended during the closure period. After ensuring the compliance and after revocation of the closure order, the CTO will automatically be effective from the date of issuance of the closure revocation order with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2019.12.20 14:19:29 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली (Principal Bench, New Delhi) में योजित Original Application No. **841/2024** ; Anupam Verma (Applicant) Versus State of UP (Respondent) Date of hearing: 07.11.2024 में निम्नलिखित आदेश पारित किया गया है।

"*13. We accordingly direct Divisional Forest Officer, Barabanki to visit site, verify whether greenbelt has been maintained and plantation as per conditions of Consent has been done by Proponent and submit a report within 15 days.*"

उक्त पारित आदेश के अनुपालन में कार्यालय प्रभागीय वनाधिकारी, बाराबंकी वन प्रभाग, बाराबंकी के पत्रांक 2477/17–3, दिनांक 13.11.2024 द्वारा इकाई M/s Amroon Foods Private Limited (Slaughter House) के ग्रीन बेल्ट (Green Belt) के निरीक्षण हेतु समिति गठित की गयी, जिसके सदस्य निम्नवत है।

1.	प्रभागीय वनाधिकारी, बाराबंकी।	**अध्यक्ष**
2.	उप प्रभागीय वनाधिकारी, बाराबंकी ।	सदस्य
3.	उप प्रभागीय वनाधिकारी, रामसनेहीघाट।	सदस्य
4.	क्षेत्रीय वन अधिकारी, देवां रेंज।	सदस्य
5.	क्षेत्रीय वन अधिकारी, रामसनेहीघाट रेंज।	सदस्य
6.	क्षेत्रीय वन अधिकारी, रामनगर रेंज।	सदस्य

उपरोक्त गठित समिति द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में पारित आदेश दिनांक 07.11.2024 के क्रम में दिनांक 16.11.2024 से इकाई M/s Amroon Foods Private Limited (Slaughter House) (पुराना नाम मैसर्स अमरून फूड्स प्रा0लि0), अगासन रोड, कुर्सी, बाराबंकी का निरीक्षण किया गया। उक्त गठित समिति में विभिन्न विभागीय कर्मचारियों को 05 टीमें बनाकर उक्त क्षेत्र का दिनांक 16.11.2024 से 05.12.2024 तक (**कुल 19 दिवस**) में गहनता पूर्वक निरीक्षण किया गया।

- M/s Amroon Foods Private Limited अगासन रोड, कुर्सी, बाराबंकी में स्थित है एवं इनके द्वारा लगभग 80 Metric Tonne मीट प्रतिदिन उत्पादन किया जाता है। उक्त इकाई का कुल क्षेत्रफल विवरण निम्नवत है। (**मैप संलग्नक**)

Total Land Area	104697 Sq. Mts.
Total Built-Up Area	28928.17 Sq. Mts.
Green Belt Area	41762.9 Sq. Mts.

उक्त इकाई में **39.88%** ग्रीन बेल्ट (Green Belt Area) क्षेत्र है। जिसमें 61 प्रजातियों के लगभग 24,332 पौध वर्तमान लगाये गये हैं। जिसमें कई Aromatic प्रजातियॉ भी उपलब्ध हैं जैसे यूकेल्पिटस, लेमन ग्रास आदि। उक्त प्रजातियों से इकाई में उर्त्सजित औद्योगिक गन्ध को न्यून किये जाने में सहयोग मिलता है।

- निरीक्षण के समय इकाई से निम्नलिखित अधिकारी उपस्थित रहें।
    1. Mr Liju Jose Alappatt, General Manager
    2. Mr Mairajueen, Operations Manager
    3. Mr Shobhit Mishra, HR Manager
    4. Mr Sibi Babu, Admin Manager
- उक्त क्षेत्र में मुख्यतः ऊसर मृदा पायी जाती है, किन्तु इकाई के अन्दर की मृदा में ऊसर का प्रभाव कम पाया गया। जिसके फलस्वरूप विभिन्न प्रजातियों के पौधे स्वस्थ हैं।
- M/s Amroon Foods Private Limited / इकाई में लगे वृक्षों के आंकलन के समय M/s Amroon Foods Private Limited द्वारा Soil Testing Report उपलब्ध करायी गयी। जिसके अनुसार मृदा का पी0एच0 मान 6.98 पाया गया।

- M/s Amroon Foods Private Limited / इकाई में लगे वृक्षों के आंकलन के समय कई Aromatic प्रजातियॉ भी रोपित पायी गयी है। जिनका विवरण निम्नानुसार है।

क्र0सं0	प्रजाति	Scientific Name
1	यूकेलिप्टस	*Eucalyptus globulus*
2	कंडैल	*Urtica dioica*
3	कचनार	*Bauhinia variegata*
4	कदम्ब	*Neolamarckia cadamba*
5	महुआ	*Madhuca longifolia*
6	मौसमी	*Citrus limetta*
7	मौलश्री	*Mimusops elengi*
8	मनोकमिनी	*Murraya paniculata*
9	शहतूत	*Morus alba*
10	सेमल	*Bombax ceiba*
11	चॉदनी	*Tabernaemontana divaricata*
12	नीबू	*Citrus limon*
13	गोल्डमोहर	*Delonix regia*
14	गूलर	*Ficus racemosa*
15	गुलाचीन	*Plumeria rubra*

उक्त प्रजातियों से इकाई में उर्त्सजित औद्योगिक गन्ध को न्यून किये जाने में सहयोग मिलता है।

- M/s Amroon Foods Private Limited / इकाई में लगे वृक्षों की औसत आयु 6–7 वर्ष की है तथा वृक्षों का विकास भी अच्छा है।
- M/s Amroon Foods Private Limited / इकाई में लगे वृक्षों का आंकलन समिति द्वारा किया गया, जिसमें कुल पौधों की **प्रजातिवार** एवं **व्यासवार तथा फोटोग्राफ** का विवरण निम्नवत है।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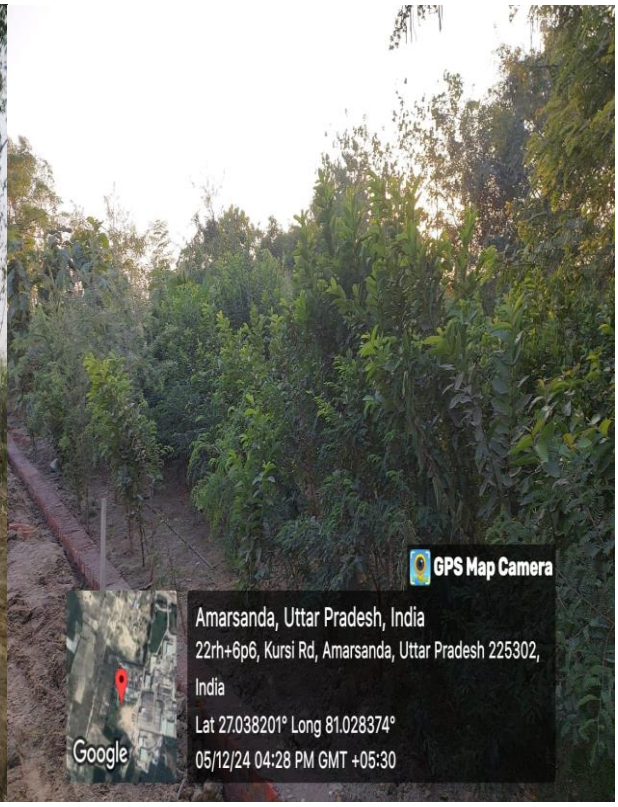
Powered by NoteCam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22rh+6p6, Kursi Rd, Amarsanda, Uttar Pradesh 225302, India
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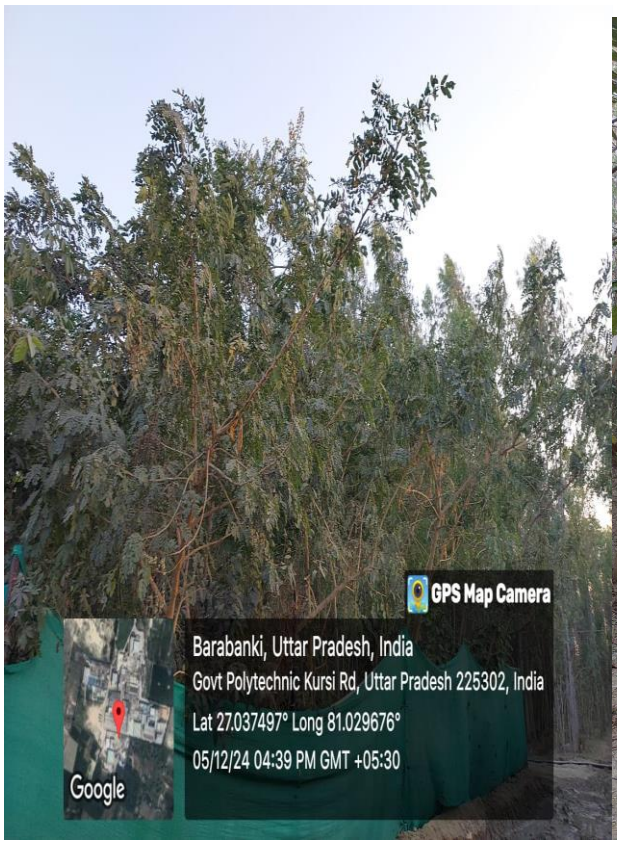
Google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Govt Polytechnic Kursi Rd, Uttar Pradesh 225302, India
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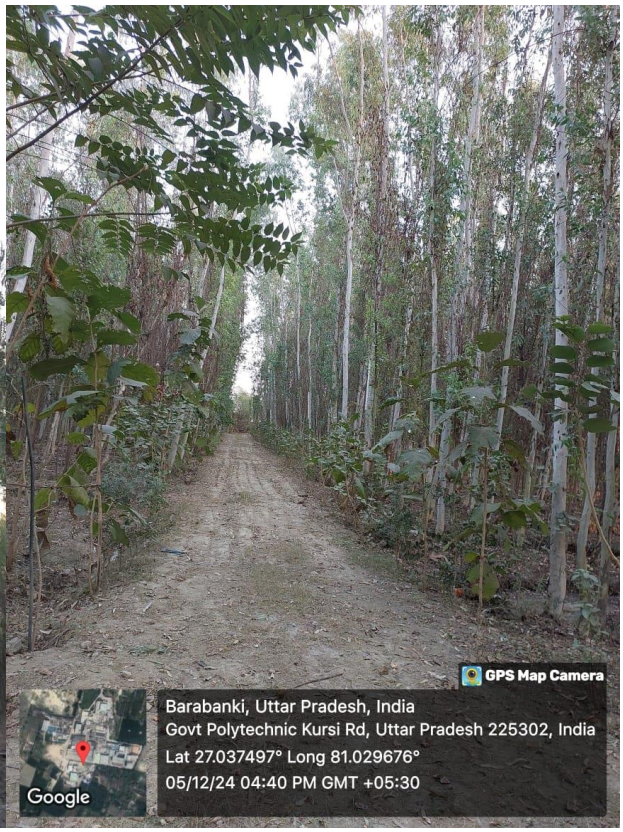
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Barabanki, Uttar Pradesh, India
Govt Polytechnic Kursi Rd, Uttar Pradesh 225302, India
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Google

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GPS Map Camera
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22rh+6p6, Kursi Rd, Amarsanda, Uttar Pradesh 225302, India
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GPS Map Camera
Barabanki, Uttar Pradesh, India
Govt Polytechnic Kursi Rd, Uttar Pradesh 225302, India
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05/12/24 04:44 PM GMT +05:30
Google


Latitude: 27.0377
Longitude: 81.028619
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Powered by NoteCam


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Longitude: 81.030358
Elevation: 130.35±3 m
Accuracy: 4.1 m
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Powered by NoteCam
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Longitude: 81.030242
Elevation: 141.63±8 m
Accuracy: 5.6 m
Time: 21-11-2024 13:34
Note: fair export agasad kursi
Powered by NoteCam

सारांश

क्र0सं0	प्रजाति	Scientific Name	वृक्षों की संख्या
1	यूकेलिप्टस	*Eucalyptus globulus*	4755
2	ढाक	*Butea monosperma*	1
3	इमली	*Tamarindus indica*	15
4	बबूल	*Vachellia nilotica*	26
5	बकैन	*Melia azedarach*	19
6	बरगद	*Ficus benghalensis*	418
7	बोटलपाम	*Polyacrylamide*	762
8	बाटलब्रस	*Callistemon acuminatus*	88
9	बेर	*Ziziphus mauritiana*	1
10	फाईकस बेजानिया	*Ficus benjamina*	501
11	बेल	*Aegle marmelos*	98
12	कढी पत्ता	*Murraya koenigii*	4
13	कंडैल	*Urtica dioica*	27
14	कंजी	*Acacia inaequilatera*	38
15	कठूमर	*Kathumar*	1
16	करोटन	*Crotons*	8
17	करौंदा	*Carissa carandas*	8
18	कोनाकर्पस	*Callistemon acuminatus*	7607
19	कचनार	*Bauhinia variegata*	1005
20	कदम्ब	*Neolamarckia cadamba*	255
21	केसिया श्यामिया	*Senna siamea*	19
22	कटसागौन	*Fernandoa adenophylla*	42
23	मोहगनी	*Swietenia*	49
24	महुआ	*Madhuca longifolia*	1
25	मोरपंखनी	*Platycladus orientalis*	1
26	मौसमी	*Citrus limetta*	1115
27	मौलश्री	*Mimusops elengi*	9
28	मनीप्लांट	*Epipremnum aureum*	17
29	मनोकमिनी	*Murraya paniculata*	139
30	सिरस	*Albizia lebbeck*	49
31	छितवन	*Alstonia scholaris*	15
32	चिलबिल	*Holoptelea integrifolia*	2
33	पीपल	*Ficus religiosa*	363
34	पाकड़	*Ficus virens*	3
35	पॉपलर	*Populus ciliata*	188
36	प्रोसपिस	*Prosopis*	22
37	शहतूत	*Morus alba*	42
38	सहजन	*Moringa oleifera*	31
39	शीशम	*Dalbergia sissoo*	137
40	शरीफा	*Annona squamosa*	1
41	संजीवनी	*Selaginella bryopteris*	69
42	सागौन	*Tectona grandis*	186
43	सुबबूल	*Leucaena leucocephala.*	16

933 284

44	सेमल	*Bombax ceiba*	94
45	चॉदनी	*Tabernaemontana divaricata*	54
46	जंगल जलेबी	*Eucalyptus globulus*	1
47	जामुन	*Syzygium cumini*	185
48	जैता	*huja koraiensis Nakai,*	3
49	नीबू	*Citrus limon*	151
50	नीम	*Azadirachta indica*	61
51	नागफनी	*Opuntia ficus-indica*	2
52	अमरूद	*Psidium guajava*	918
53	आम	*Mangifera indica*	28
54	अशोक	*Saraca asoca*	2426
55	अशोक पेन्डुआ	*Polyalthia Longifolia*	117
56	ट्रेवेलरपास	*Ravenala madagascariensis*	4
57	अर्जुन	*Terminalia arjuna*	986
58	गोल्डमोहर	*Delonix regia*	16
59	गुटेल	*Trewia nudiflora*	264
60	गूलर	*Ficus racemosa*	861
61	गुलाचीन	*Plumeria rubra*	8
कुल योग			**24,332**

11.7 NOC for Ground Water Abstraction (Borewell 1&2) :

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG013491

VALID FROM 04/08/2022 TO 03/08/2027

Registration No.: 202207001360			
Name of the Owner	LIJO JOSE		
Address of the Applicant	1310/6,7,9,11, KURSI, AGASAN ROAD, KURSI, DISTRICT BARABANKI, UTTAR PRDAESH - 225302, INDIA	**Application Form Serial No.**	BRBK0722RIN0038
Date of Submission	26/07/2022	**Specimen Signature**	
Company Name	FAIR EXPORTS INDIA PVT. LTD.	**Company Address**	1310/6,7,9,11 KURSI-AGASAN ROAD ,KURSI ROAD , BAR
Location Particulars			
District	Barabanki	**Block**	NINDURA
Plot No./Khasra No.	1310/6,7,9,11	**Municipality/Corporation**	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	07/04/2018		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	120.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	10.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	60.00
Date of Energization (In Case of Electric Pump)		07/04/2018	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	60.00	**Maximum Allowable Running Hours Per Day:**	10.00
Maximum Allowable Annual Extraction of Ground Water:	180000	**Recharge Required**	90000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA is not issuing NOC.		

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG034736

VALID FROM 04/08/2022 TO 03/08/2027

Registration No.: 202207001362			
Name of the Owner	LIJO JOSE		
Address of the Applicant	1310/6,7,9,11, KURSI, AGASAN ROAD, KURSI, DISTRICT BARABANKI, UTTAR PRDAESH - 225302, INDIA	**Application Form Serial No.**	BRBK0722RIN0039
Date of Submission	26/07/2022	**Specimen Signature**	
Company Name	FAIR EXPORTS INDIA PVT. LTD.	**Company Address**	1310/6,7,9,11 KURSI-AGASAN ROAD ,KURSI ROAD , BAR
Location Particulars			
District	Barabanki	**Block**	NINDURA
Plot No./Khasra No.	1310/6,7,9,11	**Municipality/Corporation**	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/04/2015		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	100.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	10.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	50.00
Date of Energization (In Case of Electric Pump)		06/04/2015	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	50.00	**Maximum Allowable Running Hours Per Day:**	4.00
Maximum Allowable Annual Extraction of Ground Water:	60000	**Recharge Required**	30000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA is not issuing NOC.		

Against Case	

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (3) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 90000.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

Confidential

GREEN AUDIT REPORT

at

M/s. Fair Exports (India) Pvt. Ltd.

1310/6.7,9,11, Kursi, Agasand Road, Kursi, District-Barabanki,
Uttar Pradesh-225302

Conducted By

National Productivity Council

National Productivity Council

Regional Directorate, Kanpur
4th Floor, Kabir Bhawan, GT Road,
Kanpur-208005, U.P.
(Ph: 0512- 2224176)
Website: -www.npcindia.gov.in
December 2024

ACKNOWLEDGEMENT

National Productivity Council is thankful to M/s Fair Exports (India) Pvt. Ltd. for awarding the work of "**Green Audit**" of its plant located at 1310/6.7,9,11, Kursi, Agasand road, Kursi, District-Barabanki, Uttar Pradesh-225302.

We express our gratitude to **Mr. Lijo Jose Alappatt, General Manager** and his team for his valuable overarching support extended to this project. We are also grateful to him for participating in discussions with the audit team with tremendous patience and understanding.

We are also thankful to him for coordinating the study and providing all data, quality measurement and review support provided during and after the field study. Our sincere thanks to all respondents from different departments for clearing our doubts with tremendous patience and understanding. During the study the quality of air is found good, and pollution free environment exists in the industry as per CPCB Standard on the day field visit. The current green Belt area is 39.89 % after adding (planting) 23,088 number of trees in the existing premises the proposed area of green belt will be 50.04%.

We do hope that the recommendations given in this report will be useful as well as improvement in system performance. We have made every attempt to adhere to high quality standards, in both data collection and analysis.

Dr Rajat Sharma

Digitally signed by Dr Rajat Sharma
DN: cn=Dr Rajat Sharma, o=National Productivity Council, ou=Regional Directorate, Kanpur, email=rajat.sharma@npcindia.gov.in, c=IN
Date: 2024.12.13 17:19:17 +05'30'

Dr. Rajat Sharma
Regional Director
National Productivity Council
Under, DPIIT,
Ministry of Commerce and Industry, GOI
4th Floor, Kabir Bhawan, GT Road,
Kanpur-208005, U.P.

NPC STUDY TEAM

Shri Ujjwal Narayan, Dy Director, NPC

Ms. Preeti Gangwar, Dy. Director, NPC

Fair Exports (India) Private Limited.

KEY RESOURCE PERSONS

Mr. Lijo Jose Alappatt (General Manager)

Mr. Sibi Babu (Admin Manager)

Mr. Alok Kumar Verma (ETP In-charge)

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ABBREVIATIONS

ETP	:	Effluent Treatment Plant
KL	:	Kilo Litre
KLD	:	Kilo Litre Per day
kW	:	Kilo Watt
kWh	:	Kilo Watt hour
RWH	:	Rainwater Harvesting
RO	:	Reverse Osmosis
STP	:	Sewage Treatment Plant
ERP	:	Effluent Recycling Plant
MGF	:	Multi grade Filter
ACF	:	Activated Carbon Filter
UF	:	Ultra filter
RO	:	Reverse Osmosis
DM	:	Demineralise Plant.
UPGWD:		Uttar Pradesh Ground Water Department
ISO	:	International Organization for Standardization
HACCP :		Hazard Analysis and Critical Control Point
MT	:	Metric Ton
APEDA :		Agricultural and Processed Food Products Export Development Authority

EXECUTIVE SUMMARY

The term "Green" means eco-friendly or not damaging the environment. The primary goal of the green audit is to secure the best practices for environmental sustainability. It is a process of regular identification, quantification, documenting, reporting and monitoring of environmentally important components in a specified area. Green Audit focuses on the Green Campus, Waste Management, Animal Welfare, Energy Management and Environmental Compliances etc., in order to reduce the possibilities of health hazards and threats for the industry personnel. Green audit standardizes all such practices and provides an efficient way to use natural resources. In the time of climate change and resource exhaustion it is necessary to re-check the processes and convert then in to green and sustainable. Green audit provides an approach for the same. It also increases overall awareness among the staffs/labour working in industry towards the eco-friendly environment. This audit was mainly focused on greening indicators like consumption of energy in terms of electricity and fossil fuel, quality of soil, water usage, vegetation, waste management practices of Industry. Doctors in slaughterhouses play an essential role in ensuring food safety, public health, and compliance with legal standards. The Fair Exports India Pvt. Ltd has a team of 16 Veterinary Doctors (private) and 1 Govt. Doctor.

The Green audit can be a useful tool for a Industry to determine how and where they are using the most energy or water or resources; the industry can then consider how to implement changes and make savings. Green auditing and the implementation of mitigation measures is a win-win situation for the industry, the learners and the planet. It can also create health consciousness and promote environmental awareness, values and ethics. It provides staff and students with a better understanding of the Green impact on industry campus. The Green auditing promotes financial savings through the reduction of resource use.

A green audit report, also known as an environmental audit report, assesses a company's environmental impact and provides recommendations for improvement. Green audit reports can help manufacturing industries:

Reduce environmental impact: Green audits can help businesses identify areas for improvement and develop strategies to reduce their environmental impact.

Comply with regulations: Green audits can help businesses avoid compliance issues.

Improve reputation: Green audits can help businesses improve their reputation.

Improve workplace safety: Audit data can be used to improve workplace safety.

National Productivity Council, Kanpur has conducted a detailed Green Audit Studied at M/s Fair Exports (India) Pvt. Ltd., 1310/6.7,9,11, Kursi, Agasand road, Kursi, District-Barabanki, Uttar Pradesh-225302, during in Month of November-2024.

The Audit is focused on improving energy efficiency, water usage efficiency, checking all the compliance related to Air, water, soil and hazardous waste. Accordingly, the field study and data collection for the said green audit was carried out by National Productivity Council team. This report discusses the Green Area, Energy Conservation, Water & Air Pollution and its Management, Waste Management, Hazardous waste disposal, Number of trees planted by the unit and other related things.

Table 1: Green Audit Report Summary

1	Name and address of the owner/ occupier of the industry.	**M/s Fair Exports (India) Private Limited**
2	Work Address	1310/6.7,9,11, Kursi, Agasand road, Kursi, District-Barabanki, Uttar Pradesh-225302
3	Date of last Green Report	First Time Green Audit Study
4	Total Land Area of Factory/Industry in SQMT as information provided by plant officials	104697
5	Total Green Belt Area in SQMT as information provided by plant officials	41762.9
6	Current Total Green Belt Area in Percentage	39.89 %
7	Total Built up Area as information provided by plant officials	28928.1 SQMT
8	Number of Trees / Plant	29146
9	Proposed Number of Trees	23088
10	Production Capacity	80 MT Frozen Meat /Day
11	Year of establishment	2002
12	CTO (Air & Water)	Valid Up to 31/12/2024; Application for renewal is under process
13	No Objection Certificate from UPGWD	Valid up to 03/08/2027
14	Hazardous Waste Disposal	To dispose of Hazardous Waste M/s Fair Exports having Agreement with M/s Bharat Oil and Waste Management Ltd. (Agreement done in February 2023)

15	Water Audit Report	Yes, Prepared in 2023 by NPC
16	Adequacy Assessment Report of Effluent Treatment Plant	Yes, Prepared in 2022 by NPC
17	Energy Audit Report	Yes, Prepared in June 2024 by M/s Inventum Power Private Limited
18	Environment Audit Report	Yes, Prepared in February 2023 by M/s Central Leather Research Institute
19	Irrigation Management Plan to use the ETP Treated water	Yes, Prepared in February 2023 by Chandra Shekhar Azad, University of Agriculture and Technology, Kanpur, UP
20	Impact Assessment Report	Yes, Prepared in July 2022 by Shri Y. B. Kaushik, Former Regional Director (CGWB)
21	Power Consumption in KVAH/Day (Data Based on Jan. to October 2024	44355.322 KVAH/Day
22	Water Consumption in KL/Day in year 2024 (Data based on Jan. to Oct. 2024)	612.3 KL
23	Recycle Water	279.3 KL
24	Adopted Pond for Artificial Recharge	A pond of Area of 61590 Square Meter and 4 Meter Depth was adopted at Village Kursi of Nindaura Block of Barabanki District. Having recharge capacity of 123180 Cubic Meter per Year in 22.12.2023
25	Land Use and major crops grown near by area	Paddy Rice
26	Ecological Sensitive Jones (River/Lake/Park etc)	Reth River
27	Land Acquired for the plant	Owner
28	Hills and Mountain	No
29	Nearest Town	Kursi
30	Budget spent /Allocated for Environment Management (data provided by Plant)	Rs. 7,12,675 was spent during FY 2023-24 Rs. 42,67,922 spent till date in FY 2024-25
31	License / Certification (Comply with)	

SNo.	Name of Certification	Valid till
1	FSSAI	10/06/2025
2	APEDA	31/12/2024
3	ISO 14001:2015	25/12/2025
4	ISO 45001:2018	25/12/2025
5	ISO 9001:2015	25/12/2025
6	GMP- Good Manufacturing Practice	05/04/2026
7	HACCP (CXC1-1969:2020)	05/04/2026
8	FSSC 22000	05/04/2026
9	ISO 22000:2018	05/04/2026

SUMMARY OF RECOMMENDATIONS

- The refrigeration system often accounts for a significant portion (70%) of energy costs in slaughterhouse. Implementing energy efficiency recommendations as mentioned in the energy Audit Report which was prepared by M/s Inventum Power Private Limited can lead to substantial cost savings and operational improvements.
- Discarded Ash may be disposed of with proper method.
- The unit may conduct the Water audit/Compliance of water Report as per UPGWD for the 2023-24. (already in process)
- The unit may install the solar panels over parking Area for the streetlights and later solar panel may install on Admin roof for the Admin Lights and other utility.
- Formation of the Internal committee who are responsible for initiating, monitoring, and conducting a green audit internally.
- Auto switch off light system should be adopted in streetlights and executive washrooms.

CHAPTER -1: INTRODUCTION

1.1 General Plant Details and Location

Figure 1: Location on Map

1.2 Brief Description About the Plant

M/s Fair Exports (India) Pvt. Ltd. (old name M/s Amroon Foods Pvt. Ltd.,Refer Annexure 4) is a modern meat processing plant located in Uttar Pradesh, India. This integrated plant is equipped with all modern facilities to process Halal compensated meat, special cuts and minced meat. The promoters and management of Fair have handsome experience in various areas of meat processing. The company has developed a streamlined preventive and quality-based system at all levels and scales of production. The aim of the company is to provide Safe, Wholesome and Unadulterated 'HALAL' meat free from Diseases and Contamination with assurance of quality and Shelf life. The aim is achieved by adopting Good Manufacturing Practices high standards of Quality Control and observance of Hygienic practices at every stage. To ensure the quality and safety of meat, the unit has adopted Food Safety Management System; ISO 22000:2018. The HACCP system adopted by the company is based on Codex guidelines and the unit is certified for ISO 22000:2018 & HACCP by Society General de Surveillance (SGS) Ltd. M/s Fair Exports (India) Pvt. Ltd., Barabanki was established in the year 2002.

The unit M/s Fair Exports (India) Pvt. Ltd. situated in Kursi-Agasand Road, Kursi, District Barabanki (Uttar Pradesh) is engaged in manufacture of frozen meat. The unit operates for about 12 hours per day and produces various varieties of quality meat. They export the frozen Buffalo and Sheep frozen Meat from India to many countries like Malaysia, Indonesia, Kuwait, Vietnam, Thailand, Egypt, Saudi Arabia, Iran, Iraq and many more. The unit is duly approved by APEDA with mechanical slaughter line, chilling room, plate freezers, blast freezers and cold storage. The approved maximum slaughtering capacity to slaughter 750 number buffaloes/day and 750 number sheep/day to produce frozen meat 80 MT/day. According to NOC issued by CGWA the extraction limit of Ground water is 800 KLD and according to consent order of Uttar Pradesh Pollution control board, the quantity of maximum daily effluent discharge should be not more than 765 KLD for Industrial effluent and 35 KLD for Domestic effluent. The consent is valid till 31/12/2024.

M/s Fair Exports (India) is an ISO 9001:2015 & HACCP certified company, Fair Exports. They always aim at providing the best quality meat to our clients. Their products are the most hygienic. For this, fastidious care is taken during procurement, processing and packing of the meat and meat cuts.

They maintain the international quality in products and the entire processing units. Their clients are based around the world. They have received laurels from various government bodies in India.

Apart from meat, they also export spices, fresh fruits, vegetables, lentils, and a good range of garments. They have received Gold Trophy for the best synthetics exports in 2001, instituted by the Government of India Synthetic and Rayon Textile Export Promotion Council (SRTEPC).

1.3 Animal welfare and Livestock Development

Animals' welfare and livestock development are very important to the livelihoods of a large percentage of rural population. As per the Report of Dr. Raj Hind (Veterinarian) and Dr. Ramji Shukla (Veterinarian) M/s Fair Exports (India) Pvt. Ltd. Barabanki implemented a such program during the month of May, 2024 with the help of 14 other Doctors (Private and Government veterinary Doctors) team for rearing of male calf for meat production. The Doctors team create interest to rear small male calf at farmers level, when these animals become adult the farmers promise to supply these animals to M/s Fair Exports (India) Pvt. Ltd. During this awareness the following activities were performed, such as- Group meetings, Home visits, training of the farmers regarding: -

- Importance of vaccination and schedule of vaccination
- Importance of deworming
- Importance of mineral mixture feeding and balance feeding
- Importance of colostrum feeding
- Importance of hygienic housing of animals

Regular animal health camp has organised in nearby area. The result of these type of activities were increases the supply of disease-free healthy animals and male animals.

1.4 Manufacturing process and layout

Animals are required to give sufficient rest and water, approximately for 24 hrs before slaughtering, in order to avoid glycogen depletion, which occur during transit. Then the Buffalos are inspected by veterinary registered Doctors known as ante-mortem health inspection and the non-conforming buffalos are rejected.

Lairage Process

After Ante Mortem health inspection, the buffalos are given enough quantity of water for 12 hrs prior to slaughtering. In order to flush out the pathogenic micro-organism, another purpose of lairage is to maintain a reserve of animals so that the processing line in the abattoir can operate at a constant speed and not be affected by variation in the rate of delivery of livestock. When lairage conditions are good it also gives animals a chance to rest.

Slaughter and Bleeding

Before the slaughtering of Buffaloes, stunning of animal done with electronic device. Electronic device should be maintained and cleaned regularly to ensure that the flow of current is optimal and in accordance with manufacturing specifications. They should be placed so that they span the brain. The application of electrical currents, which bypass the brain is unacceptable unless the animal has been stunned. The buffalo is pushed into the box where the buffalo slaughtered as per the Islamic rites by Halal method. Further the slaughtering is done in multiple stages, which are as follows: -

Dressing

This process is divided up into various stages and each is undertaken by separate operator as the carcass reaches them at their area of work.

De-hiding

After dressing, the animal is moved to flanking platform where flaying is carried out mechanically with Hide pullers.

Horn Removal

The horns are removed from the head and transferred to room meant for Horn and Hooves.

Head Removal

After de-hiding, the head is removed and inspected (part of post-mortem) on a rail especially meant for this purpose.

Breast splitting

After head removal, the breast is cut opened by sawing the sternum bone with the help of Brisket saw.

Evisceration

After brisket opening, the internal organs mean green and red offal's are taken out. These offal's are inspected by the veterinary doctor (a part of post-mortem) and the red offal's found O.K. are sent to offal chiller or to the rendering plant. The stomach and intestine are transported to Paunch room through a chute after Post-mortem inspection

Splitting and Washing

After evisceration the carcass is spitted into two halves along the vertically operated splitting saw. The carcass halves are thoroughly washed to facilitate the thorough Post-mortem inspection of the carcass halves and remove the surface contamination.

Post Mortem Inspection

After splitting, washing, and trimming of carcass, the veterinary doctor finally examines the carcass. Sufficient space and facilities are provided for post-mortem inspection of Head, Viscera, and Carcass. The three inspectors are well coordinated.

Weighing

After the carcass has been found fit for human consumption, it is weighed and sent to the chiller after marking the ID, etc. So, the abattoir has adequate facilities for the above-mentioned activities. Moreover, enough sterilizers for the tools and appliances, floor wash points and hand wash basins are provided in slaughter hall in the concerned areas. The supply of hot and pressurised water is also provided at the relevant points.

Carcass Washing

Carcasses are washed with a lot of pressurized water to remove the surface contaminants. This is a separate drained area of sufficient size and good slope.

Chillers

For hanging the carcasses/ halves/ quarters sufficiently large chilling rooms suitable to the capacity of slaughter are available in the plant immediately after the slaughter hall. During chilling the

temperature of the chiller is maintained at 0°C to 4°C and carcass temp 4°C to 6°C. These rooms are free from dust and odour.

Meat Cutting/ Deboning Area

There is a hall of sufficient size where the cutting and deboning of chilled carcasses at an internal temperature (core temperature) about 4°C to 7°C as per SOP. Adequate facilities have been provided in the cutting/ deboning hall such as suitable equipment, an adequate supply of hot, potable water to keep whole area hygienic, and a waste disposal system. Meat cutting area is provided with enough knife sterilizers at working stations.

Fresh Packing Area

The deboning and packing area are separated from each other by partitions. The packing area is meant for weighing and packing of the finished product in primary packaging material (i.e., Polythene Bags). This area is also free from dust and odour. The temperature of this room is maintained up to 12° C

Freezers

After primary packing, the processed meat is delivered to either Plate freezers or Blast freezers. Blast freezers can maintain the temp. of –36°C. The plate freezers can maintain a temp. of –40°C.

Frozen Packing Area

After freezing the product (already packed in polythene films or bags) is further packed in marked paper cartons and then strapped. Finally, the packet is shrink wrapped in thin polythene films and then immediately transferred to the cold storage.

Cold Storage

Temperature of the cold storage is maintained between –18° to –20° C. The doors of the cold storage are well insulated, tightly closed with no air leakage. These doors with sufficient height and width are provided with safety devices and plastic strips. The door strip of the cold storage is provided with heaters. The floor of the cold storage is non-slippery, well drained, easy to clean and free of cracks and indentations

Equipment/ Appliances Wash Room

Properly designed separate equipment/ appliances wash rooms, such as Tray wash room, Trolley wash room and Hook wash room have been provided adjacent to relevant work rooms.

Vehicle Cleaning and Disinfecting Area

There is a place with adequate equipment's for cleansing and disinfecting vehicles. The vehicles used for stock loading are washed after unloading with cold water and disinfectants. These areas have a system of good drainage and hot water supply.

Blood, Hide, Horn, Head, Leg, Hooves and Paunch Room

These rooms are built up adjacent to the slaughter hall means near to the relevant working areas.

Blood Room

This room is meant for collection of blood received from the slaughter hall through a pipe coming from the bleeding area of the slaughter hall.

Hide Room

This room has enough space for hide curing, skin drying and to store the hides wherever it becomes necessary.

Docks

It has a big loading platform an opening is provided at the platform with sliding doors for delivery of packed materials to the Refrigerated Containers. The temperature of receiving room is maintained at 8 to 12 °C at the time of loading.

1.5 Personal Protective Equipment for Employees

Meat processing facilities can be challenging environments to work in. From the sharp tools and machinery to the potential exposure to various hazards like bacteria, chemicals, and extreme temperatures, the risks are manifold. Therefore, providing adequate protection for our employees is not just a matter of compliance; it's about creating a safe and efficient workplace. In the meat processing industry, where safety and hygiene are paramount, Personal Protection Equipment (PPE) is not an option but a necessity.

M/s Fair Exports (India) Pvt. Ltd. Barabanki is committed to promoting safe working conditions for all employees in the Unit. By providing the right PPE and ensuring its proper use, we can minimize the risk of accidents, protect the health of our workforce, and maintain the highest quality standards in meat processing. As per guideline of APEDA, Color coding of the manpower working in different sections of the unit are detailed in below mentioned table: -

Figure 2: Pictures of PPEs

SECTION	COLOR CODING
BUFFALO SLAUGHTER	BLUE GUMBOOT, SKY BLUE CAP & BLUE DANGRI
SHEEP SLAUGHTER	BLUE GUMBOOT, LIGHT GREEN CAP & LIGHT GREEN DANGRI
DEBONING	WHITE GUMBOOT, RED CAP & WHITE DANGRI
FRESH PACKING	WHITE GUMBOOT, RED CAP & WHITE DANGRI
FROZEN PACKING	WHITE GUMBOOT, RED CAP & WHITE DANGRI
DISPATCH	WHITE GUMBOOT, WHITE CAP & WHITE DANGRI
PRODUCTION STAFF	WHITE GUMBOOT, WHITE CAP & WHITE COAT
TECHNICAL	BLACK GUMBOOT, BLUE CAP & BLUE DANGRI
BY PRODUCT & LAIRAGE	BLACK GUMBOOT, GREEN CAP & GREEN DANGRI
RENDERING PLANT WORKERS WET	BLACK GUMBOOT, COFFEE COLOR CAP & DANGRI
RENDERING PLANT WORKERS DRY	BLACK GUMBOOT, MAROON COLOR CAP & DANGRI
HOUSE KEEPING	BLACK GUMBOOT, ORANGE CAP & ORANGE DANGRI

Color coding of PPE for different sections

Gloves while cutting the meat

Employee wearing PPE

PPE kit for Team working in Ammonia section

Employee with safety helmet

CHAPTER -2: SCOPE OF WORK

2.1 Scope of Green Audit Study

- Ensuring that the organization complies with environmental laws and regulations.
- Identifying the organization's environmental impact and potential future impacts.
- Waste management: Monitoring waste generation and disposal, and assessing whether the organization is reusing, recycling, or recovering waste
- Water and soil quality: Assessing the quality of water and soil on the organization's campus
- Energy management: Calculating the amount of fuel used by the organization and evaluating measures to reduce its carbon footprint
- Air pollution: Assessing air pollution levels
- Water Pollution: Assessing water Pollution level
- Green campus: Assessing the organization's green campus initiatives
- Recommendations: Identifying areas for improvement and suggesting recommendations

CHAPTER -3: METHODOLOGY OF THE GRREN AUDIT STUDY

3.1 Methodology Followed for Conducting Green Audit

Step 1: Reconnaissance or Walk-through survey

- Understanding of Raw Material/Animal sourcing, Production & Process, storage and distribution and packaging of final products.
- Assessing the other inputs for process and by products comes from different areas/ processes.
- Preparation of detailed life cycle diagram.

Step 2: Secondary Data Collection through the Discussion with plant executives, past records, Available technical literature/specifications

- Study the organization's existing waste and environment management practices
- Analyze historic water use and wastewater generation
- Discussions with concerned officials
- Parameters related to energy performance
- Perform a gap analysis to identify opportunities for conservation
- Past records and Reports of Energy Audit, Adequacy of ETP, water Audit Reports and Hazardous waste management report if any
- Available technical literature / Equipment specification

Step 3: Green Audit Planning and Testing of Parameters of wastewater/Air pollution

- Ambient Air Quality Monitoring -04 Nos.
- Ambient Noise Monitoring-04 Nos.
- Boiler Stack Emission Monitoring-01Nos.
- DG Stack Emission Monitoring-08 Nos.
- DG Noise Monitoring -16 Nos.
- Waste Water Sampling -02Nos.
- Ground Water Sampling-02Nos.
- Soil Sampling-02 Nos.
- Boiler Ash Sampling -01 Nos.

Step 4: Green Audit Report Finalization and Submission

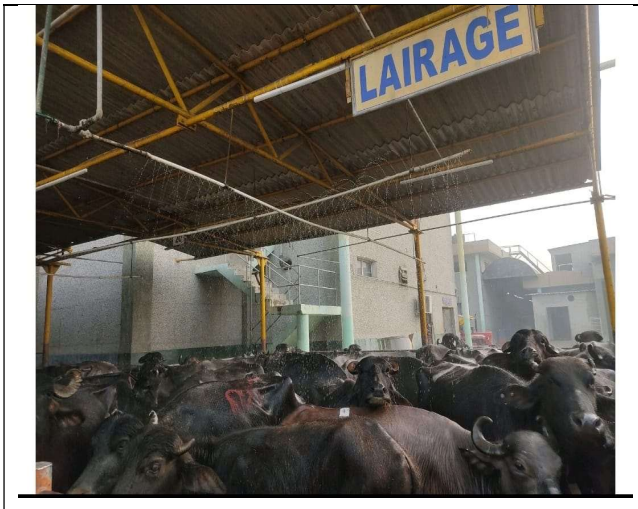
- Incorporation of required changes based on discussions with plant executives Preparation & submission of final report.

CHAPTER -4: INFRASTRUCTURE OF M/S FAIR EXPORTS PVT. LTD.

The layout of the unit has Good Hygienic Practices (GHP) including protection against cross contamination between and during the operations. The activities in lairage, abattoir, processing, packaging and loading is compartmentalized. The layout has a bio-security built-in in the plant where two zones clearly demarcated namely, black zone and white zone. There is not any cross movement of trucks / animals. The trucks carrying the animals for slaughter entering through the black zone where there is arrangement for disinfecting the truck tyres with 1% formalin so as to exclude the contamination entering the plant. The trucks carrying animals should never be allowed to enter through the white zone which is meant for exit of finished product only. There is always a forward movement of the animals. The animals are registered and tagged at the unloading area. Thereafter, animals are kept in the resting pen. The plant has lairage, race, abattoir hall, slaughter lines, chillers, deboning and packing area, freezing, cold storage, ETP section, Boiler Section, DG section and Karnal Technology Section.

The unit M/s Fair Exports (India) Pvt. Ltd. Situated far away from the educational institutional, worship places and other public relation buildings due to possible nuisance from noise, smell, congestion, etc. The factory is situated on Kursi Road, Barabanki due to which the transportation of Raw material, export of final product and other things are easily accessible to industry.

Figure 3: Infrastructure of Plant



Lairage Section

Halal Point

Carcass dressing line

Final Carcess washing

Chiller gallery

	
Deboning hall	
	
Packing area	Cold store
	
Final Dispatch	Greenery Near Lariage Section

	
ETP Section	Referigeration Section

4.1 Green Belt Inside the Plant

Green Belt has been attributed a great importance and became an essential element of planning policy. The main objective of the green belt is to provide a buffer / barrier between the sources of pollution and the surrounding areas. The green belt helps to capture the fugitive emissions and attenuate the noise apart from improving the aesthetics quality of the region. Greenbelt developed by using appropriate plant species as suggested in guidelines to mitigate air pollution and to improve biodiversity status of unit and surrounding.

The total area of the unit 104697 Square meters in that the built up and road area is 28928.1 SQMT as information provided by the plant. The green belt area makes up about 39.89% of the total area, which indicates a significant commitment to maintaining greenery. A total of 29,146 trees have already been planted. The unit plans to add 23,088 trees, the total number of plants will rise to 52,234 trees.

Increasing green space and tree planting can improve air quality, reduce heat, and enhance biodiversity. Various types of trees and small plants are planted in the unit to maintain the greenery of plant. The names of various important plant, which produces oxygen are Ashoka, Badliya, Chitwan, Mausami, Niboo, Harsinger, Amla, Coconut, Sagwan, Ashwaganda, Jackfruit, Pomengranate etc. The name of all trees which are already been planted and planning to be planted is provided in figure no 4 and 5 on next pages.

Figure 4: Names and Number of Trees Planted in M/s Fair Exports Pvt. Ltd.

S.no	Plants Species Name	Nos
1	Ashoka	2528
2	Badliya	1326
3	Ficus	272
4	Areca Palm	523
5	Guava	1358
6	Black Plum	98
7	**Lemon grass**	**1551**
8	**Chitwan**	**49**
9	Bottal Palm	502
10	Mausami	513
11	Niboo	198
12	Bail parta	96
13	**Chadni**	**402**
14	**Raat Rani**	**48**
15	**Harsingar**	**45**
16	**Ashwaganda**	**52**
17	Bottal brush	508
18	Sagwan	55
19	Popular	155
20	Imli	98
21	Amla	53
22	Gulmohar	10
23	Mahua	4
24	Coconut	1
25	Kaner	1018
26	Pomegranate	22
27	Jackfruit	1
28	Kroton	19
29	christmas tree	2
31	Euclyptus	8000
32	**Ghulachin**	**7**
33	**Rose**	**11**
34	Kari patta	9

35	**Mano Kamni**	**62**
36	Bela	98
38	Sweet Neem	9
39	Balam kheera	11
40	Shahtut	12
41	Badliya	5400
42	**Madumalti**	**500**
43	**Gudhal**	**500**
44	**Kamini**	**200**
45	**Martenia**	**200**
46	**Har singar**	**200**
47	**Mogra**	**200**
48	**Motiya**	**200**
49	**Pipal**	**300**
50	**Bud**	**300**
51	**Gullar**	**300**
52	**Arjun**	**300**
53	**Kachnar**	**95**
54	**Arjun**	**90**
55	**Gullar**	**185**
56	**Kadamb**	**350**
57	**China doll**	**100**
	Total Plants	**29146**

Figure 5: Proposal - Number of Trees to be planted in M/s Fair Exports Pvt. Ltd.

1	Bottle Brush	475
2	Kaanji	475
3	Pencil palm	485
4	Mahogani	495
5	Termalia	415
6	Black champa	475
7	Axora	255
8	Gudhal	425
9	Badliya	2500
10	Rose Mary	2035
11	Alba Chapa	526
12	Madhu malti	1120
13	Nagpuri chapa	1032
14	Singapuri chapa	223
15	Gardeniya	5800
16	Cistrum Palm	112
17	China doll	525
18	Aeracaria	195
19	Amaltas	256
20	Adenium	197
21	Jasminum	528
22	Tulsi	4000
23	Mogra	539
	Total Plants	23088

New trees received for plantation, as proposed

Figure 6: Existing Plantation Area in M/s Fair Exports (India) Pvt. Ltd.

Greenery near Main gate

Numbering of existing trees

Plantation Area Measurement

4.2 Recharge Through Adopted Pond

M/s Fair Exports (India) Private Limited, Barabanki, has adopted one village pond in the year, 2014 for ground water recharge, with the proper agreement between the Unit and Gram Pradhan. The average depth of the ponds was 1.5 m. When the deed was renewed on 22.12.2023, the average depth of that pond was increased to 4 meters. The details of total recharge expected from this pond is given in Table No.2.

Table 2: Total Recharge Expected from Pond adopted by Plant

S.No.	Location	Block, District	Pond Area (Sq. m.)	Pond Depth(m)	Storage Capacity of Pond (Cub. M.)	Annual Recharge (50% of Storage Capacity)
1	Kursi Village	Nindaura, Barabanki	61590	4	246360	123180
Total Annual Recharge						123180

As per guidelines of CGWA no mandatory recharge for non-water intensive Industry located in Safe block. Hence, for fresh ground water requirement, company is not liable to recharge only they have to adopt recharge structure. Company has adopted one pond by artificial recharge method at village Kursi of Nindaura Block in Barabanki District.

Figure 7: Artificial recharge pond at Kursi, Nindaura Block

CHAPTER -5: WASTE MANAGEMENT AT M/s FEIPL, BARABANKI

5.1 Life Cycle of Product and by product.

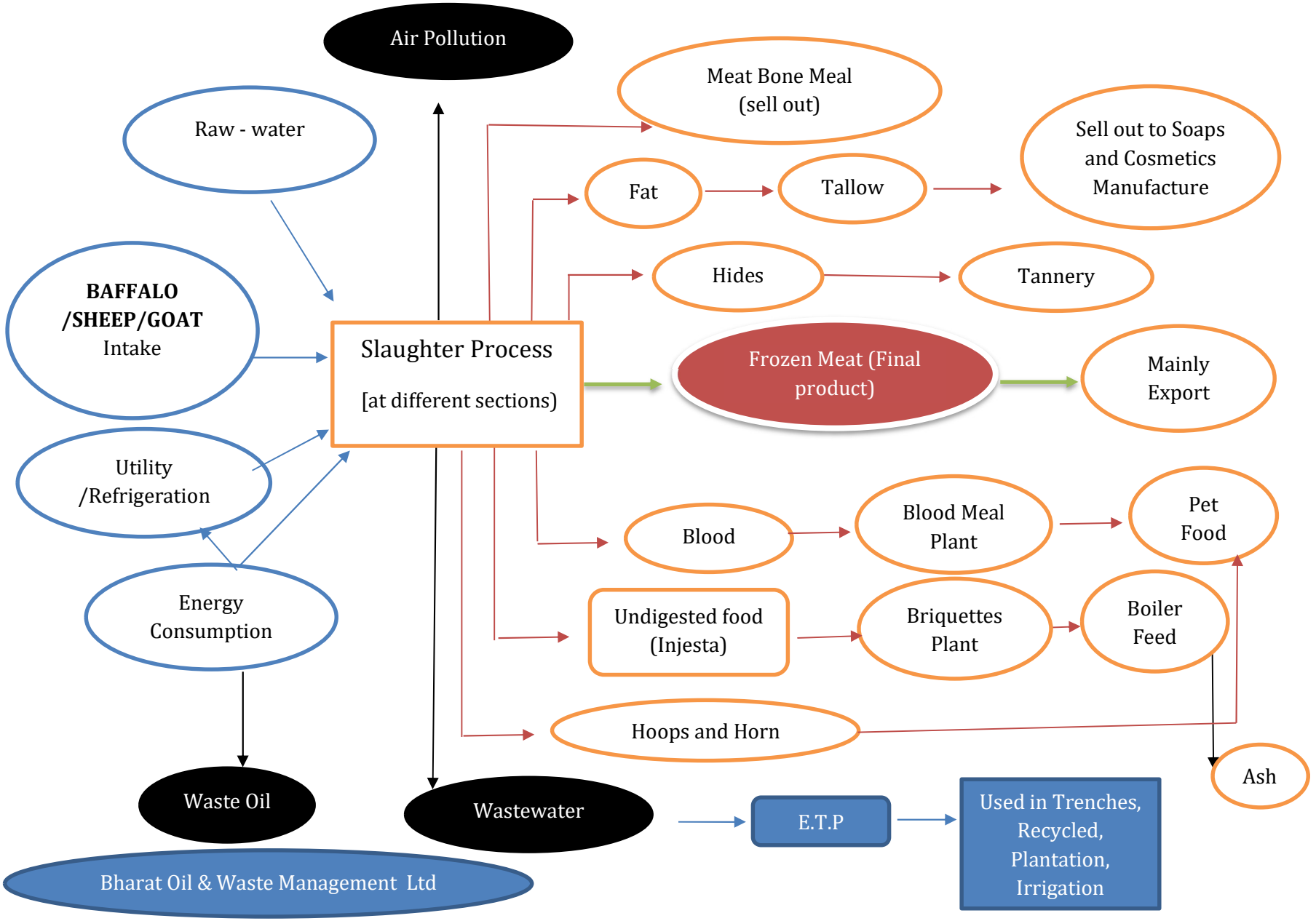
During the slaughtering of buffalo/Goat/Sheep at the unit various raw material inputs are required like Freshwater, animal, energy, oil, manpower, etc. produces the main factory product i.e. frozen meat but solid waste generated along with the effluent, Noise pollution and Air pollution. The unit has already adopted modern technologies to convert these wastes into other form. So that it can be utilised by other industries. The waste which are not used by the other industry are treated in the industry itself. Carcasses are the main products of slaughterhouse. Other offals are by-products or wastes. Generally, the terms by-products and offal are used to denote every part which is not included in a dressed carcass. By-products can be divided into two groups namely, edible and inedible. Organs such as kidneys, brain, liver, heart, gullet are examples of edible by-products. Hooves, horns, hair, bristles, gall bladder, ears, skin etc. are among the inedible by-products. By-products can form a part of edible meat or can be converted to produce items for various commercial usages.

The components left unrecovered simply form the solid wastes. It has been observed that waste generation is largely influenced by the facility for recovery of by-products. Hence, quantity of wastes varies from place to place. Rumen, stomach and intestinal contents essentially form solid waste. Soft meat parts such as lungs and pancreas are collected in slaughterhouse for sale to poultry feed after treating them in processing units. Hides, Horns and hooves are generally collected for sale directly.

The solid waste of slaughterhouses can be broadly classified into two categories i.e. vegetable matter and animal matter. These waste streams must be segregated for proper treatment of waste. The vegetable matter such as rumen, stomach content and intestine contents, dung, agriculture residues, are used as a raw material to manufacture briquette. Recently unit has installed the briquette plant. Even the ETP sludge is also used to make briquette. The other animal matter such as inedible offals, tissues, meat trimmings, waste, condemned bones etc. Almost every by-product of slaughterhouse is utilized by the unit itself and by the other industry. However, various circumstances, especially the scale of operation, do not always permit by-product recovery. In such instances, they form part of waste that needs to be treated properly before disposal. For the slaughterhouse solid wastes, briquette and rendering systems are used.

In the next page, usage of by products and their lifecycle (end use) in slaughterhouse and other industries are clearly picturized: -

Figure 8: Lifecycle of Food and waste



Beside above, effluent is also generated by the different production activities in large quantity; to deal with the large quantity of effluent, unit has installed Effluent Treatment Plant. Wastewater discharged from slaughterhouse contains high BOD, COD and TSS concentrations and treated fully or partially in effluent treatment plant and the treated effluent is reusing for multiple areas (outside the production plant) and gardening into Karnal area and trenches.

All the activities which are polluting the ambient air, the proper stacks with air pollution control devices are installed and properly monitored and maintain by the Unit.

The discarded hazardous waste, which is directly sell to the M/s Bharat Oil & Waste Management Ltd. for further treatment and disposal as per rule.

The Unit has maintenance workshop inside the premises, where different types of repairs/ changes in plant machineries and renovation / constructions as per plant requirement are going on. Due to these type of activities nut-bolts, scrap iron, steel, metals & paint buckets etc. are recognised as a waste material. Empty containers, bags, cartoons, etc. which are non-hazardous are emptied from the inventory/store. All scrap material sent to the scrap yard which is sold out in specified time interval.

The overall staff/manpower working in the plant is total 900 (Permanent 410 and Contractual 490). The waste water generated from different domestic usage by the admin section, Kitchen area, Canteen, Prayer Hall and wash basins & Washrooms are treated in the Sewage Treatment Plant of the Unit. The treated STP water is reusing for gardening purpose. The solid waste is properly segregated in admin section as shown below: -

Figure 9: Picture of dustbin for dry waste and wet waste

Dustbins palced at Admin section

5.2 Solid waste Management

5.2.1 Briquetting Plant

Briquetting is basically a technique which turns all kind of forestry, industrial and agricultural waste in to solid fuel. Briquette machines turn the finished element in to cylindrical logs (as shown in below figure no.9) with the help of the high mechanical pressure. This is done without any help of binder or chemical.

A well-equipped Briquetting plant has been installed in the industry to manage the solid waste from dried sludge from ETP, dung solids either fully or partially digested produced from lairage section and Paunch room (ingesta) and waste generated from garden. The gross calorific value of dung briquettes is Kcal/Kg, which is comparable with the Grade F coal (2400 to 3360 Kcal/Kg) and ash content is also less than the coal i.e. 28.6 %. The Briquette used in boiler with the rich husk in the approprate proportion.

Figure 10: Cylindrical log of briquette and Briquette Plant

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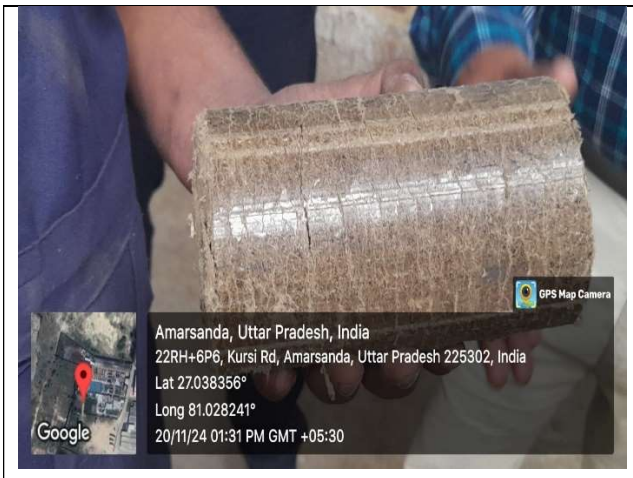
<td> 
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<tr>
<td>Briquette</td>
<td>Briquette Plant</td>
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5.2.2 Rendering Section

Inedible offal, tissues, meat trimmings, waste and condemned meat and bones, etc. processed in rendering system. The main constituents of animal matter are fat, water and solids. The objective of rendering process is to physically separate the fat, the water and the solids.

In this process, all the unwanted moisture is eliminated from wastes without loss of any nutrient by using specially designed cooker. The dry rendering cooker is a horizontal steam jacket equipped with a set of agitators, which keep the material in continuous motion. The steam is applied to the jacket only and not to the material to be processed, as in wet rendering. The material remains in the cookers for about 4 to 5 hours in most plants. Steam pressure in the cooker jackets usually ranges from 3 to 4 kg/cm2. The dry heat transmitted from the steam jacket to the raw material converts the moisture present in material into steam, which gradually builds up the internal pressure of cooker. This pressure, combined with agitation, disintegrates the material and breaks down the fat cell. Dry rendering therefore works on steam pressure developed from the moisture contained in the raw material itself, and not as in wet rendering, from the pressure created by injected steam. The fat is released from the fat cells but is still dispersed throughout the material. The fat in the solids may be removed by either a hydraulic press or by using a centrifugal turbine fat extractor. The whole process, i.e., sterilization, digestion, and drying, take place in cooker only. Therefore, there is no loss of nutrient. The dry rendering process allows approximately 20 percent higher yield than the wet rendering, as the water containing water – soluble extractives and proteinaceous suspended matter is not discarded.

The vapours from the cooker will come to Biofilter device where all the odour has been removed (90%). Biofilters are used to remove pollutants like sulphur gases, hydrogen sulphide, and nitrous oxide from the air. They work by passing air through a bed of biological material, such as wood chips, where microbes absorb the gases.

The biofilm is a slimy, muddy layer of microorganisms that forms on the solid surface of the biofilter. Biofilter material is categorized as both inorganic media (sand, gravel, geotextile, different shapes of plastic media, glass beads, etc.) and organic media (peat, wood chips, cocoa shell fragments, compost, etc.). Inorganic media typically require less frequent replacement. Organic media provides additional feed to the microorganisms and are typically lower cost.

Biofilters have the advantage of being an environmentally friendly solution with no harmful chemicals or excessive energy requirements. The main disadvantage of biofilters is their sensitivity to variation in pollutant levels, PH, and humidity. Above all, each system is frequently monitored and maintained.

Figure 11: Biofilter installed in the Unit

Figure 12: Rendering Section Product and Tallow

	
Fat of animals-Tallow	MBM- Meat Bone Meal

5.3 Hazardous Waste Management

Hazardous Waste means any waste which by reason of characteristics such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive, causes danger or is likely to cause danger to health or environment, whether alone or in contact with other wastes or substances which include the HWM rules (2016).

Hazardous waste management is a process to ensure the storage, treatment and disposal of dangerous waste is conducted in a manner that protects the health and safety of people and the environment. M/s Fair Exports (India) Pvt. Ltd. has done the life time agreement with M/s Bharat Oil & Waste Management Ltd. on dated 02.12.2023 for collection and handling the Hazardous waste of the unit. As per the agreement different Types of Hazardous waste which should be collected by the M/s Bharat Oil & Waste Management Ltd. are as follows: -

- Used Engine Oil/waste engine oil
- Air/Oil filters (Incinerable)
- Incinerable items like: - cotton waste, poly bags, oil-soaked cotton, Grease, paper waste, rubber waste, hand gloves, cartoon waste, Oily sludge, RBD Sludge, etc.
- E-waste like (CFL/Tube lights, Chokes, Capacitors, wires, printers, cartage, mouse, keyboard, CPU, Charges, Monitors etc.
- Discarded containers and drum of chemical used (5 to 50 litters)
- Plastic waste (category- B3010)

Figure 13: Picture of Hazardous waste storage yard

Inside the Area designated for Hazardous Waste Storage

5.4 Wastewater Management

For extracting fresh/raw water the plant has installed two numbers of Bore wells, having extraction limit of 600 KLD from borewell no.1 and 200 KLD from Borewell no. 2. In each Bore well electromagnetic digital water flow meters with telemetry system is installed. The data of ground water extraction from both borewell during last three months is provided in the annexure. The unit has one piezometer for assessing the water level, which is also having the telemetry system. Daily, amount of water fetched from these Bore wells are recorded and logged. The fresh water drawn from Bore wells is collected in water storage tank and distributed to different locations in the plant.

Water Consumption in Utility and Process water consumption areas are the sources of water pollution, which are as follows: -

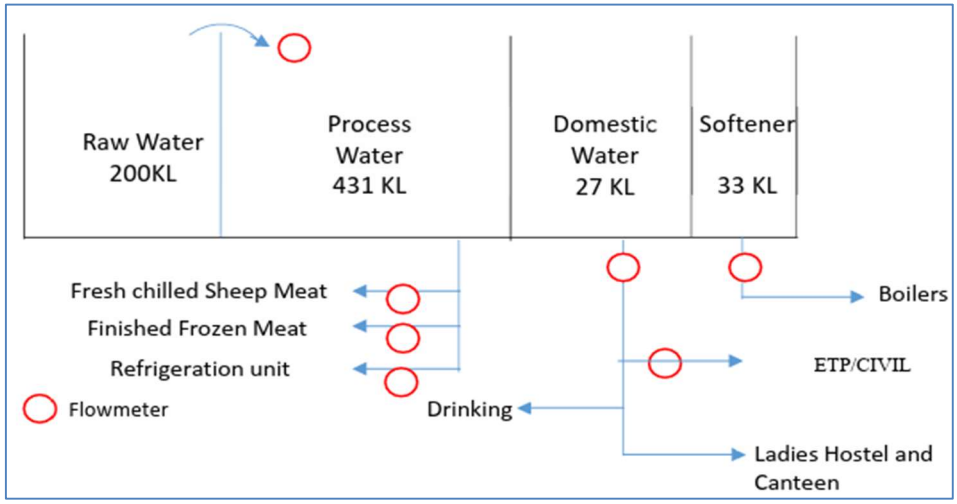
- Paunch room - 1 & Paunch room - 2
- Sheep Slaughter Area
- Refrigeration
- Rendering Plant
- Deboning Hall
- Sheep Paunch Room
- Husk Boiler
- Buffalo Slaughter Area
- Buffalo Blast
- Tray Wash Area
- Plate Freezer
- Container Washing
- Sheep Chiller – 1& Sheep Chiller - 2
- Buffalo Halal Point
- Lairage (Buffalo)
- Cooling Tower

Water Consumption in Domestic areas are the sources of water pollution, which are as follows: -

- Ladies Hostel
- Admin Block & Admin Canteen
- Staff Canteen
- ETP/Civil/ Domestic / Others
- Drinking and handwashing of meat Randlers, animal handler and transporters.

The process/production wastewater is treated in Effluent treatment plant (ETP) and its Capacity is 765 KLD and domestic wastewater generated is treated in Sewage Treatment Plant (STP) and its capacity is 35 KLD.

Figure 14: Existing Water distribution diagram



5.5 Description of ETP

The unit has installed Effluent Treatment Plant to treat the wastewater generated. The wastewater treated in continuous manner. The effluent from the process plant comes through three parallel line; one stream is for Fat stream directly gone to Skimming tank (Collection Tank -1), second effluent is from deboning and Paunch room collected in equalization tank (Collection Tank -2) through Coarse bar screen and fine bar screen in series; the third stream is effluent from lairage section collected in another equalization tank (Collection Tank -3) through Coarse bar screen and fine bar screen in series.

Stream-1 Floated fat from Collection Tank -1 is goes to Decanter and filtrate goes to DAF equalization tank through gravity, then it pumped to Dissolved air flotation (DAF) unit, where dosing of alum & poly electrolytes has been done to separate out all the fat from DAF and it has been collected in to decanter and filtrate water from the DAF goes for secondary filtration in Equalization tank.

The effluent collected from lairage section (from Collection tank-3) is than passed through the Parabolic screen unit (Hydra sieve), where impurities above 500 micron is separated out and collected in a trolly/container , then filtrate mixed in Collection tank -2 (Paunch room

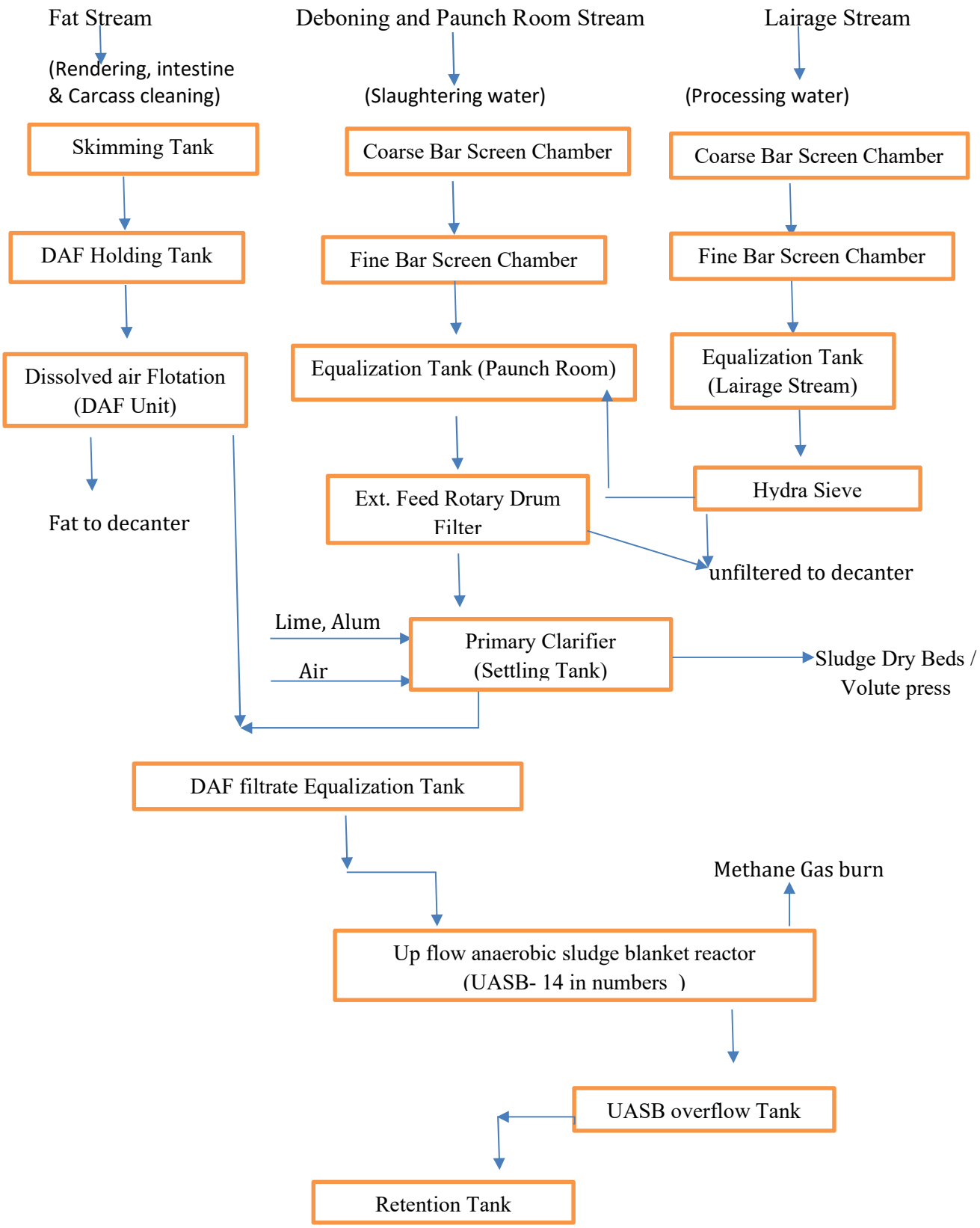
equalization tank) and fed to the Externally Fed Rotary Drum Filter, where impurities above 200 micron has filtered out and filtrate goes to Primary collection tank in which dosing of lime and Poly was done to maintain the physical/chemical properties of wastewater.

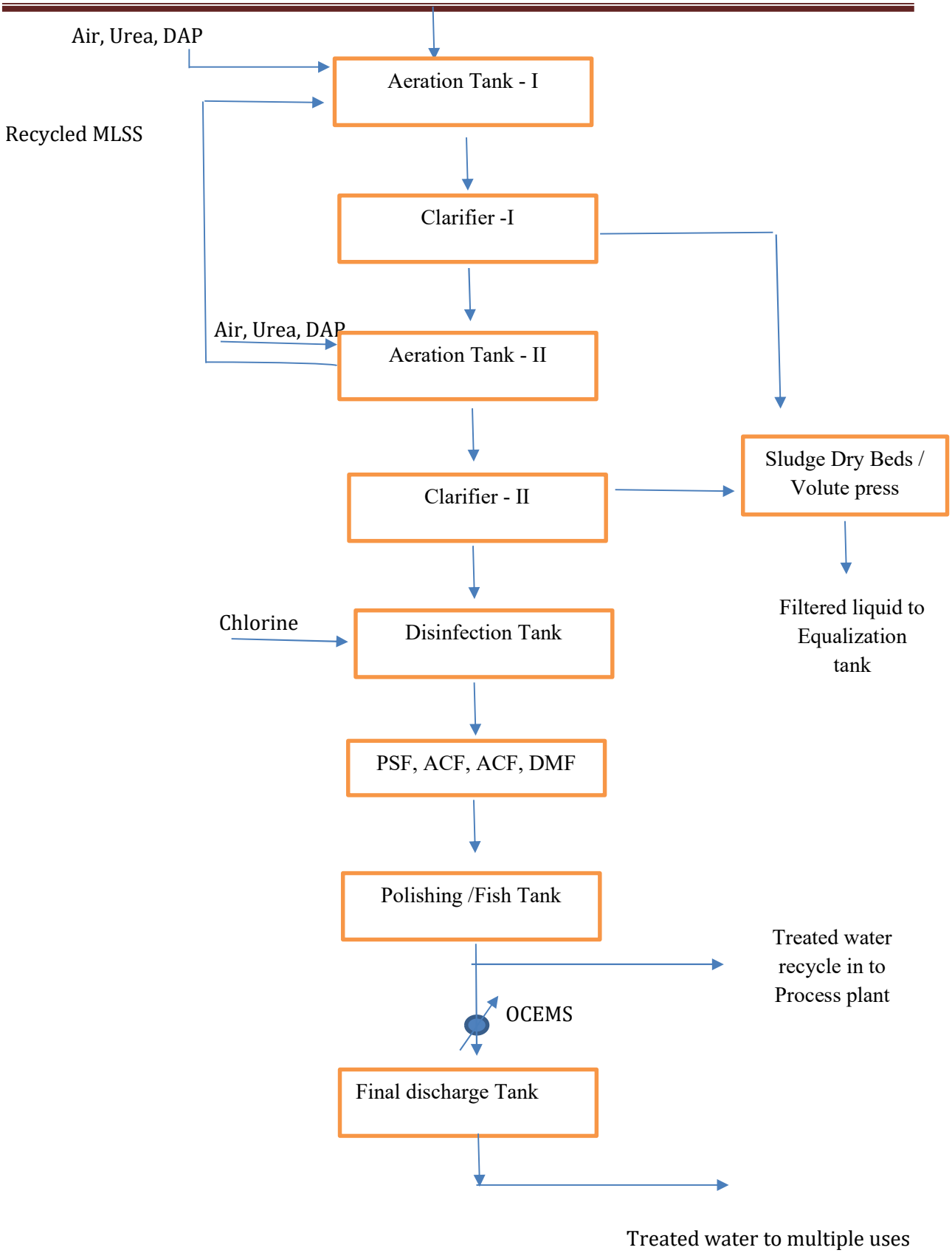
Now the wastewater collected in Equalization tank is free from fat and free from solids and ready for secondary filtration. In this tank air supplied through the blower.

Then, the wastewater pump to up flow anaerobic sludge blanket reactor (UASB)- digester; 14 UASBs in series. UASB is a single stage process in anaerobic condition for industrial wastewater treatment process to achieve high removal of organic pollutants. Wastewater enters the reactor from the bottom of reactor and flows upward. A suspended sludge blanket filters and treats the wastewater as flows. Bacteria living in the sludge break down the organic matter by anaerobic digestion, transforming into methane gas and other gases, which is flared by the unit. After all UASB treatment wastewater collected in to UASB overflow tank and back travel through a long path it comes into Aeration Tank -1 through Retention Tank.

From Retention Tank, water is pumped to Aeration tank-I, where dosing of Urea and DAP was done. For oxygen supply Jet Aspirator System has been installed. In Aeration-I wastewater containing organic matter is aerated in an aeration basin in which micro-organisms metabolize the suspended (MLSS is 4500mg/l -5000 mg/l) and soluble organic matter. A part of this settled biomass, described as activated sludge is returned to the aeration tank and the remaining forms waste or excess sludge. By gravity the wastewater comes into the Aeration –II where the same process done as above but the MLSS maintained on lower side (2500 mg/l-3000 mg/l). then the water comes into secondary Clarifier-II. The sludge from clarifiers I &II send to and collected into the Sludge Dry Beds and in to the Volute press. The treated water from Clarifier-II then sent for disinfection, where chlorine is added and goes to the Fish Tank/Polishing Tank through the PSF (Pressure Sand Filter), ACF (activated carbon filter) -2 in numbers, DMF (Dual Media filter) and from polishing tank Unit is reuse approx. 60 % of total treated water in plant for multiple purposes. Remaining treated water move to Final discharge tank through Flow meter i.e. online Continuous Effluent Monitoring Systems (*OCEMS*). The treated water from Final Discharge tank is being used for Floor/Road washing inside the plant, Gardening, Lairage Washing, Farmers for Land Irrigation and Kernel System. Flowchart of the Effluent treatment plant as shown in Fig.

Figure 15: Flowchart of Effluent Treatment Plant




Air, Urea, DAP
Aeration Tank - I
Recycled MLSS
Clarifier -I
Air, Urea, DAP
Aeration Tank - II
Clarifier - II
Sludge Dry Beds / Volute press
Filtered liquid to Equalization tank
Chlorine
Disinfection Tank
PSF, ACF, ACF, DMF
Polishing /Fish Tank
Treated water recycle in to Process plant
OCEMS
Final discharge Tank
Treated water to multiple uses

5.5.1 Treated water usage points and its percentage

The percentage of Recycle water uses area are as follows: -

- Pre washing of non-edible Offals-45%
- Horticulture and Gardening - 20%
- Premises Road Washing-20%
- Lairage yard Floor Washing-10%
- Rendering Plant Floor Washing- 5%

5.5.2 Treated Water Characteristics and Performance

For ensuring the performance of treated effluent discharged by the Unit M/s Fair Exports (India) Pvt. Ltd. will comply the ETP Standards. During the field visit on dated 20th Nov 2024, NPC consultants collected composite wastewater samples (3 hrs.), for assessing the wastewater characteristic at the inlet of PETP and at the outlet of PETP. Whereas analysis of collected samples was carried out by NABL Certified lab M/s Enviro Tech Services, Plot No. 1/32, S.S. of GT Road Industrial Area, Ghaziabad - 201001.

Table 3: Result of Inlet and Outlet of Effluent Treatment Plant

S.No	Test Parameter	Unit	Result - ETP Inlet	Result - ETP Outlet	Removal in Percentage
1	Ph	Ph	7.48	7.7	
2	*Total Suspended Solids, (TSS)*	mg/L	412	34	*91.75*
3	*Oil & Grease, (O & G)*	mg/L	16	3	*81.25*
4	*Total Dissolved Solids, (TDS)*	mg/L	1785	512	*71.32*
5	*Biological Oxygen Demand (BOD3d270C)*	mg/L	572	19	*96.68*
6	*Chemical Oxygen Demand, (COD)*	mg/L	1594	132	*91.72*

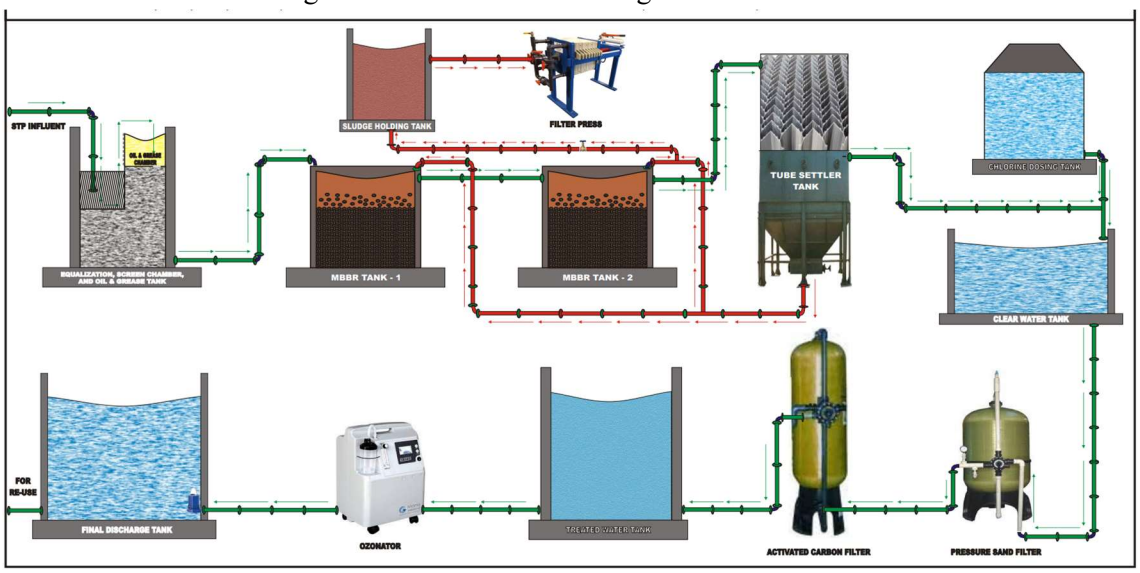
From the above result, all the results are well within the limits as prescribed by the authorities.

5.5.3 Sewage Treatment Plant

Waste water coming from domestic uses (Toilets and handwash) is being treated in STP and STP treated water is utilised in gardening purpose to maintain the greenery.

Figure 16: Sewage Treatment Plant

Figure 17: Flow chart of Sewage Treatment Plant



For ensuring the performance of sewage treated effluent discharged by the Unit M/s Fair Exports (India) Pvt. Ltd. will comply the STP Standards. The analysis of sewage water from outlet of STP were collected on 22nd October 2024, whereas analysis of collected samples was carried out by NABL Certified lab M/s Global Enviro Laboratories LLP, 8th KM Milestone Meerut Road, Ghaziabad – 201003.

Table 4: Result of Outlet of Sewage Treatment Plant

S.No	Test Parameter	Unit	Result - STP Inlet	Result - STP Outlet
1	pH	Ph	7.4	7.85
2	*Total Suspended Solids, (TSS)*	mg/L	395	19
3	*Total Dissolved Solids*		1592	1553
4	*Biological Oxygen Demand (BOD 3d 27 ^{0}C)*	mg/L	222	8
5	*Chemical Oxygen Demand, (COD)*	mg/L	346	48
	Oil & Grease	mg/L	12	2.5

From the above result, all the results are well within the limits as prescribed by the authorities

5.6 Air Pollution Management

5.6.1 Description of Boiler Section

Boilers, fired on husk and Briquette, are the source of hazardous air pollutants. Used to heat water for abattoir cleaning and steam production for cooking waste material in the rendering plant, boilers emit important pollutants such as nitrogen oxides, carbon monoxide, Carbon Dioxide, Carbon Monoxide. For controlling the dust in the stack the unit has installed cyclone dust collector. Such emissions are typically well dispersed through a chimney stack but also need to be considered as part of an impact assessment of the facility or site environmental management plan. For assessing the all parameter NPC team has conducted the stack monitoring during the field visit on 20th Nov 2024, whereas analysis of collected samples was carried out by NABL Certified lab M/s Enviro Tech Services, Plot No. 1/32, S.S. of GT Road Industrial Area, Ghaziabad.

The height of the stack is 30 meters. The flue gas temperature is 129 °C & velocity is 7.92 M/sec and the flow rate is 14324.42 m^3/hr: -

Table 5: Result of stack monitoring conducted on Boiler Stack

S.No.	Test Parameter	Unit	Result
1	Particulate Matters, (PM)	mg/Nm^3	235
2	Sulphur Dioxide, (SO2)	mg/Nm^3	12
3	Nitrogen Oxide, (NOX as NO2)	mg/Nm3	42.5
4	Carbon Monoxide, (CO)	%v/v	<1.0

Boiler ash is generated in the unit which need to be stored temporarily before its disposal. Unit dispose their boiler ash it to available low-lying areas. Sometimes, even the house owner filled their low-lying areas after contacting with the concern person of the unit.

Rice husk ash has a high silica (SiO2) content of about 80%. Rice Husk ash mainly comprises of amorphous silica with a very little quantity of crystalline phase, and thus the silica is accountable for the pozzolanic activity in the mortar or concrete . The ash cab be use in concrete mix to make roads.

Table 6: Result of stack monitoring conducted on Boiler Stack

S. No.	Test Parameter	Unit	Result
1	pH	…	9.85
2	Silica	%	78.5
3	Calcium, (Ca)	%	1.05
4	Magnesium, (Mg)	%	<1.0
5	Potassium, (K)	%	<1.0
6	Aluminum, (Al)	%	<1.0
7	Sodium, (Na)	%	<1.0
8	Water Content	%	25.5

5.6.2 Diesel Sets

Diesel generators emit high levels of pollutants, including particulate matter (PM), nitrogen oxides (NOx), and carbon monoxide (CO). These pollutants can cause respiratory issues, aggravate asthma, and increase the risk of cardiovascular diseases. Diesel is a fuel for DG set, and its combustion releases greenhouse gases into the atmosphere, which contribute to climate change.

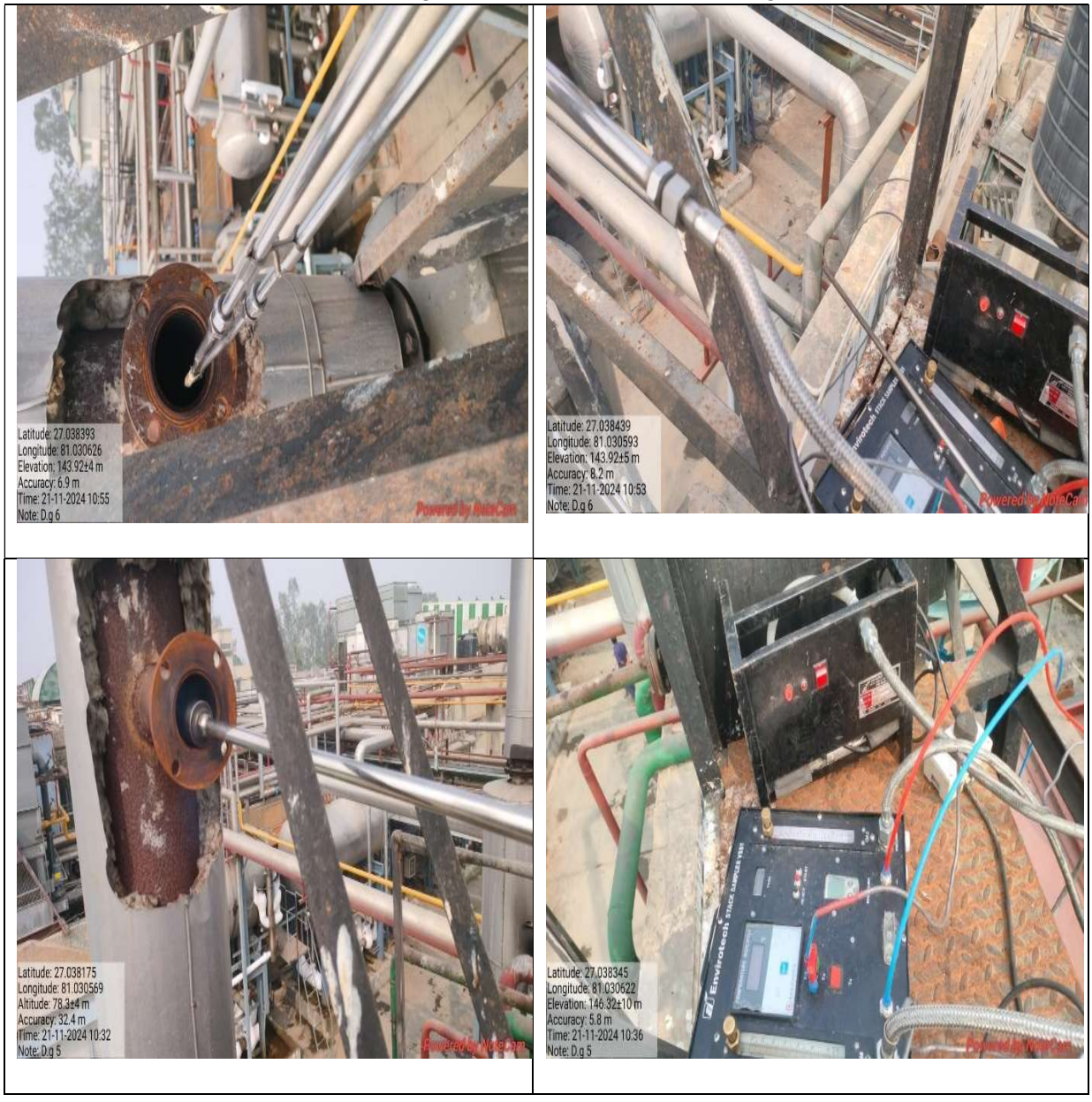
Table 7: Result of stack monitoring conducted on 8 DG Set

S. No.	Test Parameter	Unit	DG set No. 1 500KVA	DG set No. 2 500KVA	DG set No. 3 500KVA	DG set No. 4 500KVA	DG set No. 5 500KVA	DG set No.6 500KVA	DG set No. 7 810KVA	DG set No. 8 910KVA
1	Particulate Matters, (PM)	g/kw-hr	0.13	0.12	0.14	0.12	0.11	0.13	0.14	0.15
2	Carbon Monoxide, (CO)	g/kw-hr	1.15	1.12	1.15	1.12	1.15	1.18	1.15	1.15
3	Sulphur Dioxide, (SO_2)	mg/N m^3	0.12	0.13	0.12	0.15	0.12	0.1	0.21	0.22
4	Nitrogen Oxide (NOx) + Hydro Carbon (HC	g/kw-hr	1.2	1.31	1.28	1.25	1.27	1.29	1.3	1.17

From, the above result we clearly see that the unit is compiling with all the parameter related to the DG stack monitoring. The unit has decided to go for 33 KVA separate feeder line as unit is using 11 KVA line from MVVNL UPSIDC Substation and it is common feeder for all the

industries. Running on a 33 KVA feeder would be more cost-effective compared to the fuel costs associated with running a DG set continuously, especially during peak hours/peak months. Diesel generators are generally less energy-efficient compared to directly accessing the grid. As there will be less power cut off, the DG sets operation will be on lesser side and the Air pollution and Noise pollution will also be on lesser side.

Figure 18: DG Set Stack Monitoring



5.6.3 Ambient Air Monitoring

Ambient air pollution refers to the presence of harmful substances in the air that can negatively impact human health, ecosystems, and the environment. It primarily arises from human activities, such as industrial emissions, transportation, and agriculture, but can also be influenced by natural sources like wildfires and volcanic eruptions.

Key Components of Ambient Air Pollution:

- **Particulate Matter (PM)**: Tiny particles suspended in the air, categorized into:
- **PM2.5**: Particles with a diameter of 2.5 micrometres or smaller, which can penetrate deep into the lungs and enter the bloodstream.
- **PM10**: Larger particles (10 micrometres or smaller) that can irritate the respiratory system.

- **Nitrogen Oxides (NOx)**: Gases formed from the reaction between nitrogen and oxygen in the air, mainly from vehicle emissions and industrial processes. They contribute to smog and acid rain.
- **Sulphur Dioxide (SO2)**: A gas primarily released from the burning of fossil fuels, such as coal, and from industrial processes like metal refining. It contributes to acid rain and respiratory issues.
- **Carbon Monoxide (CO)**: A colourless, odourless gas produced by the incomplete combustion of fossil fuels. High concentrations can lead to poisoning and other health problems.

Table 8: Result of Ambient Air Monitoring

S. No.	Test Parameter	Unit	Near ETP Section	Near DG section	Near Main Gate	Boiler Area	Specification/Limit (As per CPCB)
1	Particulate Matters, (PM10)	µg/m3	87	92.8	95.5	98.5	For 24 Hrs.=100
2	Particulate Matters, (PM2.5)	µg/m^3	40.5	48.5	50.8	54	For 24 Hrs.=60
3	Sulphur Dioxide, (SO2)	µg/m3	14.5	19	18	19	For 24 Hrs.=80
4	Nitrogen Dioxide, (NO2)	µg/m^3	27	34	31	35	For 24 Hrs.=80
5	Ammonia, (NH3)	µg/m3	18	17	16.5	17	For 24 Hrs.=400
6	Ozone, (O3)	µg/m^3	28	25	26	39	For 1 Hrs.=180
7	Lead, (Pb)	µg/m3	< 0.05	< 0.05	< 0.05	< 0.05	For 24 Hrs.=1
8	Benzene, (C6H6)	µg/m3	< 1.0	< 1.0	< 1.0	< 1.0	For Annual=5
9	Arsenic, (As)	ng/m^3	<1.0	<1.0	<1.0	<1.0	For Annual=06
10	Nickel, (Ni)	ng/m3	< 1.0	< 1.0	< 1.0	< 1.0	For Annual=20

11	Carbon Monoxide, (CO)	mg/m^3	0.75	0.95	0.9	0.95	For 8 Hrs.=2 / For 1 Hrs.=4
12	Benzo (a) Pyrine (BaP)	ng/m3	<0.05	<0.05	<0.05	<0.05	For Annual=01

As evident from the above result, the unit M/s Fair Exports Pvt. Ltd., Barabanki compiling with CPCB standards. Shifting to the **33 KVA feeder** and minimizing the use of DG sets will help **M/s Fair Exports Pvt. Ltd.** significantly improve the **ambient air quality**, making the industrial operations more sustainable and beneficial to both the local environment and public health.

Figure 19: Ambient Air Monitoring at different locations

Ambient Air Monitoring at different locations

5.7 Noise Pollution by DG sets

DG Set Noise refers to the sound generated by Diesel Generator (DG) sets during their operation. Diesel generators are commonly used for backup power in industries, commercial establishments, and residential areas. However, the noise produced by these machines is a significant environmental and health concern, especially in densely populated or sensitive areas. The source of Noise pollution in DG set is due to the mainly Engine Noise, Cooling System, Exhaust System and Mechanical System.

The unit has installed soundproof Acoustic enclosures around the generator to contain and dampen the noise. These enclosures made of materials designed to absorb and block sound waves. - Ventilation: Proper ventilation within the enclosure provided to prevent overheating while maintaining sound reduction. The noise monitoring was done all around the unit, like Boiler Section, DG Area, main Gate, ETP Area.

In DG section, the Noise monitoring was done while Gate Open of Acoustic Enclosure and Gate closed Acoustic Enclosure.

Table 9: Result of Noise Monitoring at all DG sets

S.No.	Test Parameter	Unit	DG set No. 1	DG set No. 2	DG set No. 3	DG set No. 4	DG set No. 5	DG set No. 6	DG set No. 7	DG set No. 8	Specification/Limit (As per CPCB)
1	DG Noise Level-Closed Acoustic Enclosure	dB (A)	72.1	71.1	73.1	67.3	71.5	69.3	68.8	70.4	75
2	DG Noise Level-Open Acoustic Enclosure	dB (A)	95.5	96.5	98.7	93.9	97.4	95.8	95.6	96.2	…
3	Insertion Loss	dB (A)	26.4	25.4	25.6	26.6	25.9	26.5	26.8	25.8	25 Minimum

Table 10: Noise Monitoring at all critical Locations

S.No.	Test Parameter	Unit	Result (Near Main Gate)	Result (Near DG section)	Result (Near ETP section)	Result (Near Boiler section)
1	Day Time Noise Level	Leq. dB (A)	64	64.2	63.5	62.1
2	Nighttime Noise Level	Leq. dB (A)	51.5	51	51.8	50.5

Figure 20: Noise Monitoring

Noise Monitoring at Different Locations

CHAPTER -6: ENERGY SAVING/MANAGEMENT

An energy audit in an industry is a systematic process aimed at analysing the energy consumption patterns of a facility and identifying opportunities for energy conservation, cost savings, and efficiency improvements. It helps industries understand where, how, and why energy is used and provides actionable recommendations to reduce wastage and improve overall energy performance. At M/s Fair Exports (India) Pvt. Ltd. The energy audit is conducted at regular interval. The last energy audit conducted at the unit in June 2024. Where the critical findings are listed below in Table 11.

6.1 Potential Energy Saving Measures in Slaughterhouse

- **Refrigeration**:
  - Use heat recovery systems to preheat water using condenser heat.
  - Maintain optimal refrigerant charge levels.
- **Boilers**:
  - Use economizers to recover waste heat from flue gases.
  - Regularly clean boiler tubes to maintain efficiency.
- **Lighting**:
  - Install motion sensors in storage areas.
  - Use daylighting techniques where possible.
- **Renewable Energy**:
  - Install solar thermal systems for water heating.
  - Consider solar panels for powering auxiliary systems.

Table 11: Summary of Energy Audit Report conducted in June 2024

S. No	Energy Conservation Projects	Annual Energy Saving (Units)	Annual Monetary Saving (INR)	Investment (INR)	Payback (Years)
1	Energy Saving by Improving Power Factor Close to Unity	438264	₹ 36,28,826	₹ 17,00,000	0.5
2	Energy Saving by Compensating the Line Losses	3382	₹ 28,004		

3	Energy Saving by Replacing the 110 kW KC 72 A3 IE1 Motor with IE3 Motor	191088	₹ 15,82,274	₹ 32,96,000	2.1
4	Energy Saving by Replacing the 90 kW KC 72 A2 IE1 Motor with IE3 Motor	72053.31	₹ 5,96,602	₹ 10,50,000	1.8
5	Energy Saving by Replacing the 75 kW KC 514 IE1 Motor with IE3 Motor	193572.5	₹ 16,02,779	₹ 34,65,000	2.2
6	Energy Saving by Replacing the Motors of old Rendering plant with IE3 Motor	123480	₹ 10,22,414	₹ 20,00,000	2
7	Energy Saving by Implementing Suggestions on Chiller Plant	326216.4	₹ 27,07,596	As Per Consultant	
8	Energy Saving by Decommissioning the LT Room Air Conditioners	32000	₹ 2,65,600	Minimal	immediate
9	Energy Saving by Replacing the Split/ Window Air Conditioners with VRF type system	34680	₹ 2,87,844	₹ 30,00,000	10.4
10	Energy Saving by Replacing Street Lights with Solar Street Lights	31500	₹ 2,61,450	₹ 6,00,000	2.3
11	Energy Saving by utilising the Rooftop area for Solar PV System	1046400	₹ 86,85,120	₹ 5,23,20,000	6
12	Energy Savings by Replacing Old Blowers with VFD Screw Blowers & integrating feedback from DO meter	137284.22	₹ 11,36,713	As Per Consultant	
	Total		**2,18,05,222**	**6,74,31,000**	**3.4**

After getting above mentioned proposals from energy Audit report, for reducing the cost of operation and controlling of power consumption, M/s Fair Exports (India) Pvt. Ltd. are working on the following:-

1. Shifting to the 33 KVA feeder
2. Change of all IE2 motor in IE3 motor , step wise
3. Working of installation of VFD, where it's urgent requirements.

CHAPTER -7: IMPACT ASSESSMEMT

7.1 ETP Treated Water Impact on Groundwater and Soil

National Productivity Council has conducted a study on ground water quality near ETP drain discharge points. As per the report, NPC consultants took the visit of nearest villages located each direction of plant and chosen 6 sample locations including 5 villages and one sample of ground water collected from the premises, because Unit is also doing gardening from treated water from their ETP Treated Water.

Out of 5 villages, only farmers of Amarsanda village are using Treated water of ETP of M/s Fair Exports India Pvt. Ltd, Barabanki for irrigation purpose. As mentioned in the report, farmers interviewed during the survey conducted indicated that the treated water from the Effluent Treatment Plant (ETP) of **M/s Fair Exports India Pvt. Ltd.**, Barabanki, is beneficial for irrigation purposes. They made the following points:

- ✓ The main crop is paddy for which ETP water is very useful.
- ✓ The use of ETP treated water is good for crops, quality wise as well as in terms of money saving because they have to arrange water for irrigation at cost of Rupees 150-200/-per hour for 01 Bigha.
- ✓ Farmers saved their money for buying fertilizers like, Urea/ DAP for farming because they get organic fertilizer (cow dung manure) at free of cost from the Unit. Which will yield high quality of produce.
- ✓ Before the commissioning of this unit the nearby agriculture land was barren land and no/ very minimum agriculture production occurs in that area, from 2019 farmers start taking Treated water from Unit, it is showing very favourable result for crop's production.

During the recent field study conducted on 20th November 2024, two ground water sample have been collected, one from Primary School, Agasand, Barabanki and another sample has been collected from the Borewell -1 of the M/s Fair Exports (India) Pvt. Ltd. Result of the groundwater given in table no. 12 and 11 respectively.

On the same day (20.11.2024) two soil samples have been collected, one from ETP area and another sample of soil from village Agasand, Barabanki near Primary school. Result of the soil samples are given in table no. 13 respectively.

Table 12: Ground water sampling at Primary School Agasand, Barabanki.

S. No	Test Parameter	Unit	Result
PHYSICAL & CHEMICAL PARAMETERS;			
1	Colour	Hazen	<5.0
2	Oduor	…	Agreeable
3	Taste	…	Agreeable
4	pH	…	7.32
5	Turbidity	NTU	<1.0
6	Total Dissolved, Solids, (TDS)	mg/L	386
7	Calcium, (Ca)	mg/L	42.3
8	Chloride, (Cl)	mg/L	62.7
9	Fluoride, (F)	mg/L	0.29
10	Free Chlorine (Residual)	mg/L	<0.1
11	Magnesium, (Mg)	mg/L	17.5
12	Sulphate, (SO_4)	mg/L	36.4
13	Total Hardness, ($CaCO_3$)	mg/L	168
14	Total Alkalinity, (CaCO3)	mg/L	154
15	Nitrate, (NO_3)	mg/L	2.52
16	Ammonia, (as Total NH_3-N)	mg/L	<0.01
17	Anionic Detergent, (MBAS)	mg/L	<0.01
18	Chloramines (as Cl_2)	mg/L	<0.01
19	Phenolic Compound, (C_6H_5OH)	mg/L	<0.001
HEAVY METALS; -			
20	Iron, (Fe)	mg/L	0.27
21	Copper, (Cu)	mg/L	<0.01
22	Manganese, (Mn)	mg/L	<0.01
23	Mercury, (Hg)	mg/L	<0.001
24	Cadmium, (Cd)	mg/L	<0.001
25	Selenium, (as Se)	mg/L	<0.01
26	Arsenic, (As)	mg/L	<0.01
27	Lead, (Pb)	mg/L	<0.01
28	Zinc, (Zn)	mg/L	<0.01
29	Aluminums,(Al)	mg/L	<0.01
30	Barium, (Ba)	mg/L	<0.01
MICROBIOLOGICAL PARAMETER;			
31	Escherichia coli	Per100mL	Absent
32	Total Coliform	Per100mL	Absent

On the same day, one more ground water sample was collected from Borewell No. 1

Table 13: Ground water sampling collected at Borewell No-1

S.No.	Test Parameter	Unit	Result
PHYSICAL & CHEMICAL PARAMETERS;			
1	Colour	Hazen	<5.0
2	Odour	…	Agreeable
3	Taste	…	Agreeable
4	pH	…	7.46
5	Turbidity	NTU	<1.0
6	Total Dissolved Solids, (TDS)	mg/L	338
7	Calcium, (Ca)	mg/L	35.7
8	Chloride, (Cl)	mg/L	38.9
9	Fluoride, (F)	mg/L	0.23
10	Free Chlorine (Residual)	mg/L	<0.1
11	Magnesium, (Mg)	mg/L	17.4
12	Sulphate, (SO_4)	mg/L	32.2
13	Total Hardness, ($CaCO_3$)	mg/L	154
14	Total Alkalinity, (CaCO3)	mg/L	138.1
15	Nitrate, (NO_3)	mg/L	1.78
16	Ammonia, (as Total NH_3-N)	mg/L	<0.01
17	Anionic Detergent, (MBAS)	mg/L	<0.01
18	Chloramines (as Cl_2)	mg/L	<0.01
19	Phenolic Compound, (C_6H_5OH)	mg/L	<0.001
HEAVY METALS; -			
20	Iron, (Fe)	mg/L	0.23
21	Copper, (Cu)	mg/L	<0.01
22	Manganese, (Mn)	mg/L	<0.01
23	Mercury, (Hg)	mg/L	<0.001
24	Cadmium, (Cd)	mg/L	<0.001
25	Selenium, (as Se)	mg/L	<0.01
26	Arsenic, (As)	mg/L	<0.01
27	Lead, (Pb)	mg/L	<0.01
28	Zinc, (Zn)	mg/L	<0.01
29	Aluminium,(Al)	mg/L	<0.01
30	Barium, (Ba)	mg/L	<0.01
MICROBIOLOGICAL PARAMETER;			
31	Escherichia coli	Per100mL	Absent
32	Total Coliform	Per100mL	Absent

Table 14: Soil Test Result near Primary School Agasand, Barabanki.

S.No.	Test Parameter	Unit	Result
1	Texture	…	SANDY CLAY LOAM
2	Sand	%	55.3
3	Silt	%	29.2
4	Clay	%	15.5
5	pH	…	7.80
6	Moisture Content	%	12.0
7	Electrical Conductivity (EC)	µs/cm	890.0
8	Water Holding Capacity (WHC)	%	30.6
9	Sodium, (Na)	mg/kg	141.1
10	Potassium (K)	mg/kg	280.0
11	Magnesium, (Mg)	mg/kg	530.0
12	Organic Matter, (OM)	%	0.90
13	Bulk Density	g/cm^3	1.70
14	Total Nitrogen (N)	mg/kg	221.1

Table 15: Soil Test Result near ETP

S. No.	Test Parameter	Unit	Result
1	Texture	…	SANDY CLAY LOAM
2	Sand	%	55.2
3	Silt	%	29.3
4	Clay	%	15.5
5	pH	…	7.89
6	Moisture Content	%	12.0
7	Electrical Conductivity (EC)	µs/cm	890.0
8	Water Holding Capacity (WHC)	%	18.6
9	Sodium, (Na)	mg/kg	141.1
10	Potassium (K)	mg/kg	280.0
11	Magnesium, (Mg)	mg/kg	530.0
12	Organic Matter, (OM)	%	0.90
13	Bulk Density	g/cm^3	1.70
14	Total Nitrogen (N)	mg/kg	221.1

7.2 Impact of Industry as per CGWA guidelines

As per the Impact assessment report of M/s Fair Exports (India) Private Limited, Barabanki, which was Prepared by Shri Y.B. Kaushik, Former Regional Director (CGWB) Accredited Ground Water Professional, Central Ground Water Authority, the stage of groundwater development in the Nindaura block is 55.94 % and it falls in safe Category, there is good scope of ground water development however ground water management measures should be taken in the area.

Field investigation around were carried out in and around the radius of 5 km in the month of May 2022. A total of 6 (Six) wells were monitored. The general water level in the study area varies from 6.01 m. Below ground level at Umra to 10.09 m.bgl at Fatehpur in the area. In general, ground water flow direction is from North to South direction.

Pursual of data monitored during this assessment clearly indicate that there is no impact of ground water withdrawal by the M/s Fair Exports India Pvt. Ltd., Barabanki in terms of ground water levels and its quality and surface water sources and their quality or environment of the area.

CHAPTER -8: RECOMMENDATIONS

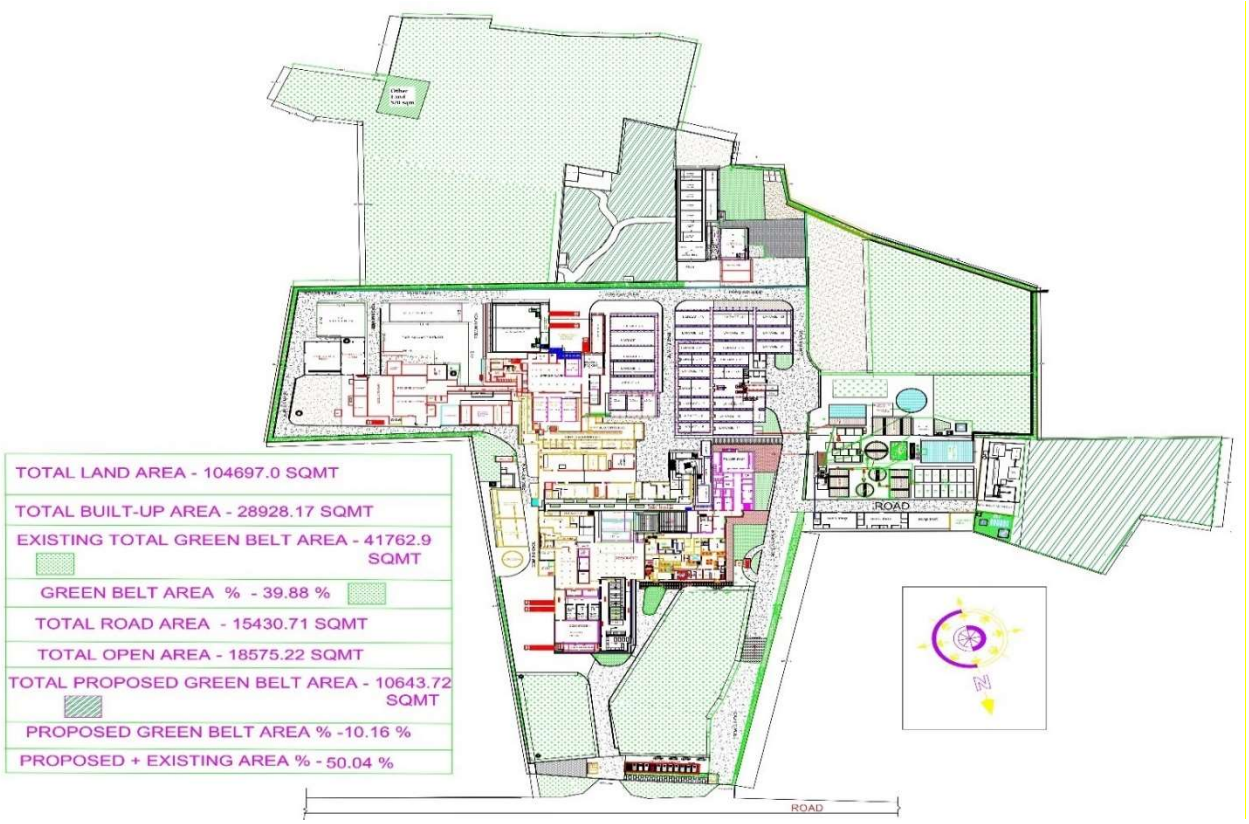
- The refrigeration system often accounts for a significant portion (70%) of energy costs in slaughterhouse. Implementing energy efficiency recommendations as mentioned in the energy Audit Report which was prepared by M/s Inventum Power Private Limited can lead to substantial cost savings and operational improvements.
- Discarded Ash may be disposed of with proper method.
- The unit may conduct the Water audit/Compliance of water Report as per UPGWD for the 2023-24. (already in process)
- The unit may install the solar panels over parking Area for the streetlights and later solar panel may install on Admin roof for the Admin Lights and other utility.
- Formation of the Internal committee who are responsible for initiating, monitoring, and conducting a green audit internally.
- Auto switch off light system should be adopted in street lights and executive washrooms.

CHAPTER -9: CONCLUSION

This audit involved extensive consultation with all the team in industry, interactions with key personnel on wide range of issues related to Environmental aspects. M/s Fair Exports (India) Pvt. Ltd., Barabanki has established the good systems for waste minimization and recycling, greening the open land, water conservation and recycling, compliance to environmental legislations, and overall maintenance of the industry. The quality of air is found good, and pollution free environment exists in the industry as per CPCB Standard on the day field visit. The current green Belt area is 39.89 % after adding (planting) 23,088 number of trees in the existing premises the proposed area of Green belt will be 50.04%.

However, for further strengthening the green initiatives, the internal committee formation has been suggested to identify some area of further improvement for making the industry premise more environmentally friendly. The recommendations are also mentioned with observations for industry to initiate actions. The audit team opines that the overall site is maintained well from environmental perspective.

Figure 21: Green belt Drawing after proposed greenery



CHAPTER -10: REFERENCES

- ✓ *The Environment [Protection] Act – 1986 (Amended 1991) & Rules-1986 (Amended 2010)*
- ✓ *Energy Conservation Act 2010.*
- ✓ *The Water [Prevention & Control of Pollution] Act – 1974 (Amended 1988) & the Water (Prevention & Control of Pollution) Rules – 1975*
- ✓ *The Hazardous Waste (Management and Handling and Trans-boundary Movement) Rules, 2008 (Amended 2016)*
- ✓ *The Noise Pollution Regulation & Control rules, 2000 (Amended 2010)*
- ✓ *Industry Guidelines of CGWA/UPGWD*

Last year reports of M/s Fair Exports (India) Pvt. Ltd. Barabanki

- ✓ *Water Audit Report*
- ✓ *Energy Audit Report*
- ✓ *Impact Assessment Report*
- ✓ *Ground Water quality near ETP drain discharge points*
- ✓ *Irrigation Management plan for the Utilization of treated effluent*
- ✓ *Livestock Development Camp Cum Calf Rearing Program*

CHAPTER -11: ANNEXURES

11.1 Consent to Operate (Water)

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
72815/UPPCB/Lucknow(UPPCBRO)/CTO/water/
BARABANKI/2019

Dated : 17/12/2019

To ,

Shri LIJO JOSE
M/s AMROON FOODS PVT LTD
KURSI-AGASAN ROAD, KURSI, BARABANKI,BARABANKI,225302
BARABANKI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. AMROON FOODS PVT LTD

Reference Application No :6465757 **Dated :17/12/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. AMROON FOODS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2019.12.20 14:19:53 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2019.12.20 14:20:04 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.AMROON FOODS PVT LTD vide

Consent Order No. 6465757/ Water Dated : 17/12/2019

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Frozen Meat- 80 TPD by slaughtering of Buffaloes- 750 /day (Max.) and 765 Goat/Sheep (Max.) per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the " Compendium of Indian Standards on Slaughter House".
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Industrial	765 KLD	ETP
2	Domestic	35 KLD	Septic Tank

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.

9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**

9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	50 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

1. This consent is valid for the production of Frozen Meat- 80 TPD by slaughtering of Buffaloes- 750 /day (Max.) and 750 Goat/Sheep (Max.) and by products as Meat Bone Meal and Tallow.

2. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement etc. No Objection Certificate shall be obtained from the Board.

3. To preserve the raw hides, brine solution or deep freezing system shall be used in place of salt, so as to control the quantity of the TDS in the effluent water that would be generated from the subsequent processing in tanneries.

4. Generated hazardous waste shall be stored temporarily in the factory premises and disposed of through authorized TSDF after obtaining the authorization as per Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 from the Board.

5. Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee (payable) by the industry may be verified.

6. The Orders issued by Hon'ble Courts/Hon'ble NGT, MOEF, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.

7. The disposal of domestic effluent shall be done through septic tank/soak pit.

8. The industry shall maintain and operate the ETP properly and the treated effluent shall be used for irrigation as much as possible and the remaining part of the treated water shall be discharged into Reth River.

9. The industry shall submit renewed NOC from CGWA within a month to the Board and shall comply with the condition mentioned in the NOC.
10. The online monitoring system shall be maintained and calibrated periodically and properly.

11. The treated effluent analysis report conducted by any NABL accredited lab shall be submitted quarterly.

12. Industry shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website.

13. The industry shall ensure the proper handling and disposal of dung and ingesta.

14. The industry shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).

15. If closure order is issued by CPCB or UPPCB against the unit, then CTO will remain suspended during the closure period. After ensuring the compliance and after revocation of the closure order, the CTO will automatically be effective from the date of issuance of the closure revocation order with additional conditions mentioned in the closure revocation order.

ıed with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2019.12.20 14:19:29 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

11.2 Consent to Operate (Air)

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
72805/UPPCB/Lucknow(UPPCBRO)/CTO/air/BARABANKI/2019

Dated : 20/12/2019

To ,

Shri LIJO JOSE
M/s AMROON FOODS PVT LTD
KURSI-AGASAN ROAD, KURSI, BARABANKI,BARABANKI,225302
BARABANKI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. AMROON FOODS PVT LTD

Reference Application No. 6465139 Dated : 20/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AMROON FOODS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2019.12.20 14:37:36 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2019.12.20 14:48:19 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

U.P. Pollution Control Board

Dated : 20/12/2019

CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Frozen Meat- 80 TPD by slaughtering of Buffaloes- 750 /day (Max.) and 750 Goat/Sheep (Max.) Buffalos per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughtering of the cow & its progeny is not permitted under any circumstances.
5. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".

6(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

6(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Oil Fired Boiler (4.5 TPH)	Diesel	2	Particulate Matter	30 meter heigh from GL
2	500 KVA DG set	Diesel	5	Particulate Matter	as per norms
3	500 KVA DG set	Diesel	3	Particulate Matter	as per norms
4	500 KVA DG set	Diesel	4	Particulate Matter	as per norms
5	Rice Husk Fired Boiler (06 TPH)	Rice Husk	1	Particulate Matter	30 meter heigh from GL

6(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	800 mg/normal cubic meter

7. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
8. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
9. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
10. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
11. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
12. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

13. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
14. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
15. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
16. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
17. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
19. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
21. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

1. This consent is valid for the production of Frozen Meat- 80 TPD by slaughtering of Buffaloes- 750 /day (Max.) and 750 Goat/Sheep (Max.) and by products as Meat Bone Meal and Tallow.

2. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement etc. No Objection Certificate shall be obtained from the Board.

3. To preserve the raw hides, brine solution or deep freezing system should be used in place of salt. So as to control the quantity of the TDS in the effluent water that would generate from the subsequent tanneries.

4. The industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

5. The industry shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on Board's website- www.uppcb.com.

6. The industry shall operate and maintain the installed APCS effectively and Stack monitoring report conducted by any NABL accredited lab shall be submitted quarterly.

7. The industry shall maintain and operate bio filter properly so that no odour problem is created in the surrounding area.

8. Ash generated from boilers shall be stored in a safe place and proper arrangement of water sprinkling shall be done to suppress the dust particles.

9. The Order issued by Hon'ble Courts/Hon'ble NGT, MOEF, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.

10. Generated hazardous waste shall be stored temporarily in the factory premises and disposed off through authorized TSDF after obtaining the authorization from the Board.

11. The industry shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).

12. The unit shall ensure the ambient air quality according to the prescribed standards.

13. If closure order is issued by CPCB or UPPCB against the unit, then CTO will remain suspended during the closure period. After ensuring the compliance and after revocation of the closure order, the CTO will automatically be effective from the date of issuance of the closure revocation order with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2019.12.20 14:48:34 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

11.3 FSSAI License

Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006

सत्यमेव जयते

अनुज्ञप्ति संख्या / License Number: **10013051000667**

1.	Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता:	Ms FAIR EXPORTS (INDIA) PVT LTD 501 MADHAVA BLDGS, BANDRA KURLA COMPLEX, BANDRA E, MAHARASHTRA, Bhandara, Maharashtra-400051
2.	Address of Authorized Premises / प्राधिकृत परिसरो का पता:	1310,6,7,9,11 Kursi Agasen Road,Kursi,District Barabanki, Fatehpur Tahsil, Barabanki, Uttar Pradesh-225302
3.	Kind of Business / कारोबार का प्रकार:	Manufacturer - Meat processing units Manufacturer - Slaughtering units Manufacturer - 100 % Export Oriented units
4.	Dairy Business Details / डेयरी कारोबार विवरण हेतु :	No
5.	Category of License / अनुज्ञप्ति का वर्ग:	**Central License**

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधो के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: FSSAI Delhi **Designated Officer**
Issued On / दिनांक: 18-05-2024 (Renewal License)
Valid Upto: / वैधता: 10-06-2025 (For details, refer Annexure)

Annexures:
1. Product Annexure
2. Validity Annexure
3. Non-Form C Annexure
4. Conditions Of License

Note:

1. **Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(https://foscos.fssai.gov.in) with your user id and password or call us at 1800112100 for any clarification.**
2. **This License is only to commence or carry on food businesses and not for any other purpose.**
3. **This is computer generated license and doesn't require any signature or stamp by authority.**
4. **Communications from FoSCoS are being sent to exxxxxxxxxxxxxxxxxxxnet , lixxxxxxxxxxxxxxxxnet , lixxxxxxxxxxxxxxxxnet and 70xxxxx082 , 77xxxxx001 , 77xxxxx001.To update these details, visit FoSCoS portal.**

Page 1 of 6

11.4 Certificates of APEDA, HACCP, GMP, FSSC, ISOs

एपीडा
APEDA

कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण
AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT DEVELOPMENT AUTHORITY
(वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार)
(MINISTRY OF COMMERCE, GOVT. OF INDIA)

एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट पंजीकरण प्रमाण-पत्र
CERTIFICATE OF REGISTRATION INTEGRATED ABATTOIR - CUM - MEAT PROCESSING PLANT

यह प्रमाणित किया जाता है कि नीचे वर्णित एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट एपीडा द्वारा स्थापित मीट प्लांट पंजीकरण समिति द्वारा निरीक्षण किया गया है और निर्यात के लिए आवश्यक स्वच्छता और सेनिटेरी सुविधाएं उपलब्ध पाई गयी हैं। हालांकि ऐबटॉयर/प्लांट को समय-समय पर लागू सभी संबंधित नियमों/ विनियमों/ आवश्यकताओं का अनुपालन करना होगा।
This is to certify that the integrated abattoir - cum - meat processing plant described below has been inspected by a Meat Plant Registration Committee constituted by APEDA and the existing facilities are considered adequate to meet the hygienic and sanitary conditions required to export. However, the operation of the Abattoir/plant will have to be in accordance with all statutory requirements/regulations in force.

1.	निर्यातक/आवेदक का नाम / Name of the Exporter/Applicant	: **FAIR EXPORTS (INDIA) PRIVATE LIMITED 501 MADHAVA BLDGS BANDRA KURLA COMPLEX CONTACT NO: 919910030991 BANDRA E MAHARASHTRA - 400051**
2.	पंजीकरण संख्या / Registration No.	: **APEDA/42**
3.	एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट का नाम और स्थान / Name & Location of the integrated abattoir - cum - meat processing plant	: **FAIR EXPORTS INDIA PVT. LTD. 1310/6,7,9,11, KURSI-AGASAN ROAD, KURSI, BARABANKI BARABANKI UTTAR PRADESH - 225302**
4.	प्रतिदिन प्रोसेसिंग क्षमता / Processing Capacity per day	
	(क.) चिलिंग रुम / Chilling Rooms	: **177.00 MT**
	(ख.) ब्लास्ट फ्रीज़र / Blast Freezer	: **138.00 MT**
	(ग.) प्लेट फ्रीज़र / Plate Freezer	: **36.00 MT**
	(घ.) स्लॉटरिंग / Slaughtering	
	(अ.) भैंस / Buffalo	: **750.00 PER DAY**
	(आ.) भेड़ / Sheep	: **750.00 PER DAY**
5.	निर्यात हेतु अधिकृत मीट और मीट उत्पाद / Meat & Meat Products authorized for exports	: **BONELESS BUFFALO CHILLED/FROZEN MEAT- 105.75 MT PER DAY BUFFALO OFFALS CHILLED/FROZEN - 36.75 MT PER DAY SHEEP/GOAT MEAT- 9.00 MT PER DAY SHEEP/GOAT OFFALS- 1.50 MT PER DAY**
	प्रमाण-पत्र की मान्यता तिथि (तिथि/माह/वर्ष)/ Certificate Valid upto (dd/mm/yyyy)	: **05/09/2023** To **31/12/2024**

'स्टैंड अलोन स्लॉटर हाउस'/प्लांट द्वारा समय-समय पर लागू सभी संबंधित नियमों/ विनियमों/ आवश्यकताओं का अनुपालन किया जाएगा। कृपया पंजीकरण प्रमाण-पत्र जारी करने हेतु दिनांक 02/11/2016 को जारी परिशिष्ट का संदर्भ ग्रहण करें।
The operation of the 'Stand Alone Slaughter House/plant will have to be in accordance with all statuary requirements/regulations in force. Please refer to addendum dated 02/11/2016 for grant of registration certificate.

स्थान / Place: New Delhi

एपीडा अध्यक्ष की ओर से
For and on behalf of Chairman APEDA
Signature valid
Digitally signed by SUDHANSH
Date: 2023.09.05 15:34:01 IST
Reason: MNU
Location: NEW DELHI

प्राधिकृत हस्ताक्षरी
(AUTHORIZED SIGNATORY)

तीसरी मंजिल, एन.सी.यू.आई. बिल्डिंग, 3, सीरी सांस्थानिक क्षेत्र, अगस्त क्रांति मार्ग (खेल गांव के सामने) नई दिल्ली -110016
3rd Floor, NCUI Building, 3, Siri Institutional Area, August Kranti Marg (Opp. Asiad village) New Delhi-110016
फोन / Phone : 26516283, 26514572, 26513219 फैक्स / Fax : 26526186, ई-मेल / E-mail : gmmpd@apeda.gov.in

IRCLASS
SYSTEMS AND SOLUTIONS PRIVATE LIMITED

CERTIFICATE OF APPROVAL

Issued by Indian Register Quality Systems
(A Division of IRCLASS Systems and Solutions Private Limited)

This is to certify that the Hazard Analysis & Critical Control Points Systems of

Organisation:	Fair Exports (India) Private Limited
Address:	1310/6, 7, 9, 11 Kursi Agasan Road, Kursi District, Barabanki, Uttar Pradesh - 225 302, India

has been assessed and found conforming to the following requirement

Standard:	HACCP (Hazard Analysis Critical Control Point) CODEX HACCP based on GENERAL PRINCIPLES OF FOOD HYGIENE (CXC 1-1969:2020)
Scope:	Receiving of Live Buffalo & Sheep/Goat, Ante Mortem, Slaughtering, Post Mortem, Chilling, De - glanding, Deboning, Packaging, Freezing, Storage and Dispatch of Chilled/Frozen Boneless Buffalo Meat, Sheep/Goat Meat and Offals in Refrigerated Containers
Category C:	Subcategory - CI Processing of Perishable Animal Products
Certificate No.:	IRQS/2360-D0390
Initial Certification Date :	06/04/2023
Current Date of Granting :	06/04/2023
Expiry Date :	05/04/2026

Indian Register Quality Systems

Shashi Nath Mishra
Head IRQS

This approval is subject to continued satisfactory maintenance of the Hazard Analysis & Critical Control Point Systems of the organization to the above standard which will be monitored by IRQS. Condition Overleaf COA/IRQS/HACCP/Rev 00

Head Office: 52A, Adi Shankaracharya Marg, Opp.Powai Lake, Powai, Mumbai - 400 072, India.

IRCLASS
SYSTEMS AND SOLUTIONS PRIVATE LIMITED

CERTIFICATE OF APPROVAL

Issued by Indian Register Quality Systems
(A Division of IRCLASS Systems and Solutions Private Limited)

This is to certify that the GMP Management Systems of

Organisation: Fair Exports (India) Private Limited

Address: 1310/6, 7, 9, 11 Kursi Agasan Road,
Kursi District, Barabanki,
Uttar Pradesh - 225 302, India

has been assessed and found conforming to the following requirement

Standard: Good Manufacturing Practice

Scope: Receiving of Live Buffalo & Sheep/Goat, Ante Mortem, Slaughtering, Post Mortem, Chilling, De - glanding, Deboning, Packaging, Freezing, Storage and Dispatch of Chilled/Frozen Boneless Buffalo Meat, Sheep/Goat Meat and Offals in Refrigerated Containers

Certificate No.: IRQS/2360-C0389

Initial Certification Date : 06/04/2023

Current Date of Granting : 06/04/2023

Expiry Date : 05/04/2026

Indian Register Quality Systems

Shashi Nath Mishra
Head IRQS

This Approval is Subject to continued satisfactory maintenance of the Good Manufacturing Practice Systems of the Organization to the above Standard, which will be monitored by IRQS Condition Overleaf

COA/IRQS/GMP/Rev00

Head Office: 52A, Adi Shankaracharya Marg, Opp.Powai Lake, Powai, Mumbai - 400 072, India.

IRCLASS
SYSTEMS AND SOLUTIONS PRIVATE LIMITED

CERTIFICATE OF APPROVAL

Issued by Indian Register Quality Systems
(A Division of IRCLASS Systems and Solutions Private Limited)

This is to certify that the Quality Management Systems of

Organisation: Fair Exports (India) Pvt. Ltd.

Address: 1310/6,7,9,11, Kursi agasan Road, Kursi, Barabanki, Uttar Pradesh - 225 302

has been assessed and found conforming to the following requirement

Standard: ISO 9001:2015

Scope: Manufacture and Supply of De-Glanded and Deboned Fresh Chilled Buffalo Meat/Fresh Chilled Vacuum-Packed Buffalo Meat/Frozen Buffalo Meat/Fresh Chilled Sheep and Goat Carcasses/Frozen Sheep and Goat Cubes/ Frozen Sheep and Goat Carcasses

Certificate No.: IRQS/220101285

Initial Certification Date : 26/12/2022

Current Date of Granting : 26/12/2022

Expiry Date : 25/12/2025

Indian Register Quality Systems

NABCB QM 006

IAF MEMBER OF MULTILATERAL RECOGNITION ARRANGEMENT

Shashi Nath Mishra
Head IRQS

This approval is subject to continued satisfactory maintenance of the Quality Management Systems of the organization to the above standard which will be monitored by IRQS. The use of the Accreditation Mark indicates accreditation with respect to activities covered by the certificate with accreditation no. QM 006. Condition Overleaf

COA/IRQS/NABCB/QMS/Rev 00

Head Office: 52A, Adi Shankaracharya Marg, Opp.Powai Lake, Powai, Mumbai - 400 072, India.

IRCLASS
SYSTEMS AND SOLUTIONS PRIVATE LIMITED

CERTIFICATE OF APPROVAL

Issued by Indian Register Quality Systems
(A Division of IRCLASS Systems and Solutions Private Limited)

This is to certify that the Occupational Health & Safety Management Systems of

Organisation: Fair Exports (India) Pvt. Ltd.

Address: 1310/6,7,9,11, Kursi agasan Road, Kursi, Barabanki, Uttar Pradesh - 225 302

has been assessed and found conforming to the following requirement

Standard: ISO 45001:2018

Scope: Manufacture and Supply of De-Glanded and Deboned Fresh Chilled Buffalo Meat/Fresh Chilled Vacuum-Packed Buffalo Meat/Frozen Buffalo Meat/Fresh Chilled Sheep and Goat Carcasses/Frozen Sheep and Goat Cubes/ Frozen Sheep and Goat Carcasses

Certificate No.: IRQS/220401287

Initial Certification Date : 26/12/2022

Current Date of Granting : 26/12/2022

Expiry Date : 25/12/2025

Indian Register Quality Systems

NABCB OH 007

IAF

Shashi Nath Mishra
Head IRQS

This approval is subject to continued satisfactory maintenance of the Occupational Health and Safety Management Systems of the organization to the above standard which will be monitored by IRQS. The use of the Accreditation Mark indicates accreditation with respect to activities covered by the certificate with accreditation no. OH 007. Condition Overleaf COA/IRQS/NABCB/OHSMS/Rev 01

Head Office: 52A, Adi Shankaracharya Marg, Opp.Powai Lake, Powai, Mumbai - 400 072, India.

IRCLASS
SYSTEMS AND SOLUTIONS PRIVATE LIMITED

CERTIFICATE OF APPROVAL

Issued by Indian Register Quality Systems
(A Division of IRCLASS Systems and Solutions Private Limited)

This is to certify that the Environmental Management Systems of

Organisation: Fair Exports (India) Pvt. Ltd.

Address: 1310/6,7,9,11, Kursi agasan Road, Kursi, Barabanki, Uttar Pradesh - 225 302

has been assessed and found conforming to the following requirement

Standard: ISO 14001:2015

Scope: Manufacture and Supply of De-Glanded and Deboned Fresh Chilled Buffalo Meat/Fresh Chilled Vacuum-Packed Buffalo Meat/Frozen Buffalo Meat/Fresh Chilled Sheep and Goat Carcasses/Frozen Sheep and Goat Cubes/ Frozen Sheep and Goat Carcasses

Certificate No.: IRQS/220301286

Initial Certification Date : 26/12/2022

Current Date of Granting : 26/12/2022

Expiry Date : 25/12/2025

Indian Register Quality Systems

NABCB EM 005

IAF

Shashi Nath Mishra
Head IRQS

This approval is subject to continued satisfactory maintenance of the Environmental Management Systems of the organization to the above standard which will be monitored by IRQS. The use of the Accreditation Mark indicates accreditation with respect to activities covered by the certificate with accreditation no. EM 005. Condition Overleaf COA/IRQS/NABCB/EMS/Rev 00

Head Office: 52A, Adi Shankaracharya Marg, Opp.Powai Lake, Powai, Mumbai - 400 072, India.

IRCLASS
SYSTEMS AND SOLUTIONS PRIVATE LIMITED

CERTIFICATE OF APPROVAL

Issued by Indian Register Quality Systems
(A Division of IRCLASS Systems and Solutions Private Limited)

This is to certify that the Food Safety Management Systems of

Organisation: Fair Exports (India) Private Limited

Address: 1310/6, 7, 9, 11 Kursi Agasan Road,
Kursi District, Barabanki,
Uttar Pradesh - 225 302, India

has been assessed and found conforming to the following requirement

Standard: ISO 22000:2018

Scope: Receiving of Live Buffalo & Sheep/Goat, Ante Mortem, Slaughtering, Post Mortem, Chilling,De - glanding, Deboning,Packaging, Freezing, Storage and Dispatch of Chilled/Frozen Boneless Buffalo Meat, Sheep/Goat Meat and Offals in Refrigerated Containers

Category C: Subcategory - C I
Processing of Perishable Animal Products

Certificate No.: IRQS/230600392

Initial Certification Date : 06/04/2023

Current Date of Granting : 06/04/2023

Expiry Date : 05/04/2026

Indian Register Quality Systems

NABCB FS 005

IAF MEMBER OF MULTILATERAL RECOGNITION ARRANGEMENT

Shashi Nath Mishra
Head IRQS

This approval is subject to continued satisfactory maintenance of the Food Safety Management Systems of the organization to the above standard which will be monitored by IRQS. The use of the Accreditation Mark indicates accreditation with respect to activities covered by the certificate with accreditation no. FS 005. Condition Overleaf

COA/IRQS/NABCB/FSMS/Rev 00

Head Office: 52A, Adi Shankaracharya Marg, Opp.Powai Lake, Powai, Mumbai - 400 072, India.

IRCLASS
SYSTEMS AND SOLUTIONS PRIVATE LIMITED

CERTIFICATE OF REGISTRATION

Issued by Indian Register Quality Systems
(A Division of IRCLASS Systems and Solutions Private Limited)

The Food Safety Management System of

Organisation:	Fair Exports (India) Private Limited
Address:	1310/6, 7, 9, 11 Kursi Agasan Road, Kursi District, Barabanki, Uttar Pradesh - 225 302, India

has been assessed and determined to comply with the requirements of
Food Safety System Certification 22000
FSSC 22000

Certification scheme for food safety management systems consisting of the following elements: ISO 22000:2018, ISO/TS 22002-1:2009 and Additional FSSC 22000 requirements (version 5.1)
This Certificate is applicable for the:

Scope:	Receiving of Live Buffalo & Sheep/Goat, Ante Mortem, Slaughtering, Post Mortem, Chilling, De - glanding, Deboning, Packaging, Freezing, Storage and Dispatch of Chilled/Frozen Boneless Buffalo Meat, Sheep/Goat Meat and Offals in Refrigerated Containers
Category C:	Sub Category - CI Processing of Perishable Animal Products
COID Code:	IND-1-7798-821745
Certificate of Registration No.:	IRQS/23060-A0391
Certification decision date:	06/04/2023
Initial Certification Date:	06/04/2023
Issue date:	06/04/2023
Valid Until:	05/04/2026

The authenticity of this certificate can be verified in the FSSC 22000 database of certified organizations available on www.fssc22000.com

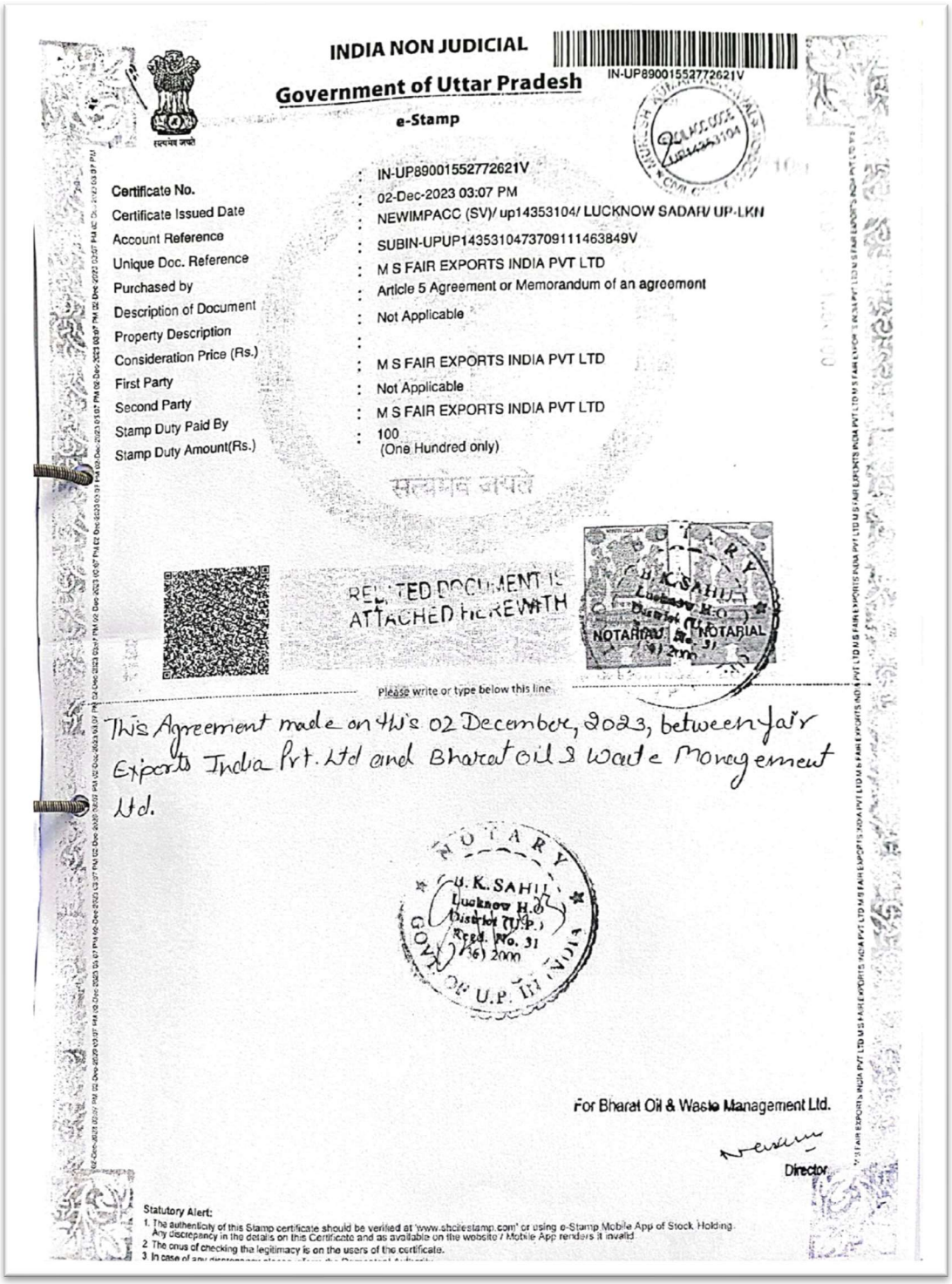
Indian Register Quality Systems
NABCB FS 005
IAF
FSSC 22000

Shashi Nath Mishra
Head IRQS

This approval is subject to continued satisfactory maintenance of the Food Safety Management Systems of the organizations to the above standard which will be monitored by IRQS. The use of the Accreditation Mark indicates accreditation with respect to activities covered by the certificate with accreditation no. FS 005. Condition Overleaf
COR/IRQS/NABCB/FSSC/Rev 03

Head Office: 52A, Adi Shankaracharya Marg, Opp.Powai Lake, Powai, Mumbai - 400 072, India.

11.5 Agreement for Hazardous Waste Management:



INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

IN-UP89001552772621V

Certificate No.	:	IN-UP89001552772621V
Certificate Issued Date	:	02-Dec-2023 03:07 PM
Account Reference	:	NEWIMPACC (SV)/ up14353104/ LUCKNOW SADAR/ UP-LKN
Unique Doc. Reference	:	SUBIN-UPUP14353104737091114638 49V
Purchased by	:	M S FAIR EXPORTS INDIA PVT LTD
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	M S FAIR EXPORTS INDIA PVT LTD
Second Party	:	Not Applicable
Stamp Duty Paid By	:	M S FAIR EXPORTS INDIA PVT LTD
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

RELATED DOCUMENT IS ATTACHED HEREWITH

NOTARY U. K. SAHU Lucknow H.O. District (U.P.) Regd. No. 31 NOTARIAL

Please write or type below this line

This Agreement made on this 02 December, 2023, between Fair Exports India Prt. Ltd and Bharat Oil & Waste Management Ltd.

NOTARY U. K. SAHU Lucknow H.O. District (U.P.) Regd. No. 31 (6) 2nm GOVT. OF U.P. INDIA

For Bharat Oil & Waste Management Ltd.

Director

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

ANNEXURE

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between "M/s FAIR EXPORTS (INDIA) PVT. LTD" and Bharat Oil & Waste Management Ltd on date 02 December, 2023

First part WILL PAY AN AMOUNT OF Rs.15,000/-plus application GST @18%(Total Rs.2,700/-) to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per without any extra charges.

Category – A: shall be paid by Second Part

NO.	Type of Hazardous Wastes	Category as per Authorisation under HW Rules or E-Waste Rules	Quantity /Annum	Second Part Rates
1	Used Oil/ Waste Oil	5.1	2000 Litters	Rs. 2000/-*(Two Thousand only)per drum of 220 Liters

* Used Oil Price is conditional, If Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC – Free of Cost

a) Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water & sludge. SECOND PART will only pay for fully filled drums of 220 liters capacity. Part filled drums with quantity less than 220 liters will be free of charge. Note: Rate will be changeable according to market value.

b) Quoted rated are inclusive of GST, with container.

c)

USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: shall be paid by FIRST PART:

Category – B: - Hazardous Waste:- Collection, Treatment, Storage and Disposal (LANDFILL /INCINERATION Charge)

For Bharat Oil & Waste Management Ltd.

Director

NOTARY U.K. SAHU Lucknow H.C. Distt. Barabanki (U.P.) Regd. No. 31 (16) 2000

Sr. No.	Type Hazardous Waste	Category as per Authorisation under HW Rules or E-Waste Rules	Approx. Generation Frequency/ Annum	SECOND PART Rates in Rs. Per Unit
1.	Air/Oil Filters (Incinerable)	5.2		Rs. 45.00 per Piece (Rupees Forty Five per PIECE only)
2.	**Hazardous waste material like,** Cotton Waste, **Poly bags, Oil Soaked cotton, Grease**, paper waste, rubber waste, Hand gloves, Cartoon waste, Oily Sludge, RBD Sludge , etc (Incinerable)	5.2		Rs. 17.00 per Kg (Rupees Seventeen per kg only)
3.	**E-Waste** (CFL/Tube lights, Chokes, Capacitors, wires, Printers, Cartage, Mouse, Key board, CPU, Chargers, Monitor etc.)	NA		Rs.40.00 per kg (Rupees Forty Per kg Only)
4.	**Discarded Containers Drums 5 to 50 liters capacity.**	33.1		Rs. 7.00 per Kg (Rupees Seven per kg. only)
5.	**Plastic Waste**	B3010		Rs. 12.00 per Kg (Rupees Twelve per kg. only)

- Above rates are exclusive of all taxes;

Transport Charges:

Sr. No.	Type of Hazardous Waste	Approx. Generation Frequency/annum	SECOND PART Rates in Rs. per Unit
1.	Category-(A&B)	_____MT	As per Actual.

- Vehicle availability only for 3 hours. If it exceeds more than 3 hours, charges for full day (above) will be charged.
- First part can also send wastes at Second Part's Plant.
- **First Part should send or dispose Hazardous Waste for minimum 4 times in a year so that its membership can be renewed by SECOND PART.**

Transport: - You can also send wastes directly to our Kanpur Plant.

TERMS & CONDITIONS:

1. Additional MoeF Post-Closure Monitoring / Escrow Fund Charge

B. K. SAHU Lucknow H.O. District (U.P.) Regd. No. 31 (36) 2000

For Bharat Oil & Waste Management Ltd.

Director

11.6 Agreement of Village pond for Rain water Conservation

INDIA NON JUDICIAL
Government of Uttar Pradesh
e-Stamp
IN-UP10953975706665V

Certificate No.	: IN-UP10953975706665V
Certificate Issued Date	: 22-Dec-2023 02:12 PM
Account Reference	: NEWIMPACC (SV)/ up14313904/ NAWABGANJ SADAR/UP-BNK
Unique Doc. Reference	: SUBIN-UPUP14313904177922366009 53V
Purchased by	: MS Fair Export India Pvt Ltd
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: MS Fair Export India Pvt Ltd
Second Party	: Not Applicable
Stamp Duty Paid By	: MS Fair Export India Pvt Ltd
Stamp Duty Amount(Rs.)	: 50 (Fifty only)

सभाजीत वर्मा

सत्यमेव जयते

Please write or type below this line

NOTARY Tehsil-Sadar Barabanki 22.12.23

NOTARIAL NOTARIAL

NOTARY Atul Kumar Singh Tehsil-Sadar Distt.-Barabanki Reg.No.5714212014 GOVT.OF U.P.

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

E-STAMP DETAILS
AFFIDAVIT/AGREEMENT/AND...
E-S. Cer. No. (L 7 D.) IN UP: 066650
E.S. Cer. Issu Date 22-12-2023 E.S. Value 10/-

शपथ-पत्र

(वर्षा जल सरंक्षण हेतु तालाब देना)

1- यह है कि में ग्राम कुर्सी जिला बाराबंकी उत्तर प्रदेश का प्रधान हूँ।

2- यह है कि मेरे, गांव कुर्सी का एक तालाब है। जिसका क्षेत्रफल 61590 वर्ग मीटर एवं औसत गहराई 04 मीटर है इसका गाटा संख्या 1812/ग और खतौनी खाता संख्या-2047 है।

3- यह कि, मैं इस तालाब को M/S फेयर एपसपोर्ट प्रा० लि० कुर्सी बाराबंकी को केवल वर्षा जल सरंक्षण हेतु इस कम्पनी के अधीन न करता हूं वर्तमान में इस तालाब का किसी संगठन से कोई करार नही है और न भविष्य में होगा।

4- यह है कि यह तालाब M/S फेयर एपसपोर्ट प्रा० लि० कुर्सी बाराबंकी के द्वारा किसी और उद्देश्य के लिए नही इस्तेमाल किया जाएगा।

23/12/23

(मुहर तथा ग्राम प्रधान के हस्ताक्षर)

साक्षी

मैं घोषणा करता हूं कि उपर्युक्त सारे कथन पैरा 1 से 4 तक मेरे संज्ञान में सभी कथन सत्य है। इस में कोई भी कथन गलत नही है और नही कोई बात छुपाई गई है। और न इसमें कोई गलत बात की गई है

NOTARY
Tehsil-Sadar
Barabanki

I identify the Deponent / Applicant who has signed ... before me

NOTARY
Atul Kumar Singh
Tahsil-Sadar
Distt.-Barabanki
GOVT. OF U.P.

11.7 NOC for Ground Water Abstraction (Borewell 1&2) :

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG013491

VALID FROM 04/08/2022 TO 03/08/2027

Registration No.: 202207001360			
Name of the Owner	LIJO JOSE		
Address of the Applicant	1310/6,7,9,11, KURSI, AGASAN ROAD, KURSI, DISTRICT BARABANKI, UTTAR PRDAESH - 225302, INDIA	**Application Form Serial No.**	BRBK0722RIN0038
Date of Submission	26/07/2022	**Specimen Signature**	
Company Name	FAIR EXPORTS INDIA PVT. LTD.	**Company Address**	1310/6,7,9,11 KURSI-AGASAN ROAD ,KURSI ROAD , BAR
Location Particulars			
District	Barabanki	**Block**	NINDURA
Plot No./Khasra No.	1310/6,7,9,11	**Municipality/Corporation**	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	07/04/2018		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	120.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	10.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	60.00
Date of Energization (In Case of Electric Pump)		07/04/2018	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	60.00	**Maximum Allowable Running Hours Per Day:**	10.00
Maximum Allowable Annual Extraction of Ground Water:	180000	**Recharge Required**	90000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA is not issuing NOC.		

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG034736

VALID FROM 04/08/2022 TO 03/08/2027

Registration No.: 202207001362			
Name of the Owner	LIJO JOSE		
Address of the Applicant	1310/6,7,9,11, KURSI, AGASAN ROAD, KURSI, DISTRICT BARABANKI, UTTAR PRDAESH - 225302, INDIA	**Application Form Serial No.**	BRBK0722RIN0039
Date of Submission	26/07/2022	**Specimen Signature**	
Company Name	FAIR EXPORTS INDIA PVT. LTD.	**Company Address**	1310/6,7,9,11 KURSI-AGASAN ROAD ,KURSI ROAD , BAR
Location Particulars			
District	Barabanki	**Block**	NINDURA
Plot No./Khasra No.	1310/6,7,9,11	**Municipality/Corporation**	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/04/2015		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	100.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	10.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	50.00
Date of Energization (In Case of Electric Pump)		06/04/2015	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	50.00	**Maximum Allowable Running Hours Per Day:**	4.00
Maximum Allowable Annual Extraction of Ground Water:	60000	**Recharge Required**	30000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA is not issuing NOC.		

Against Case

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (3) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 90000.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**27/09/2022**

Place:**Barabanki**

This certificate is electronically generated and does not require digital signature

11.8 Ground water abstraction Data, KL

Month	Borewell-1	Borewell-2	Total Consumption
August	14923	3576	18499
September	14711	3782	18493
October	15407	4164	19571
Avg/ Month	15014	3841	18854

11.9 Electrical Consumption Data (in KVA)

Month 2024	Refriger ation	Render -ing	Boiler 8TPH	Pump House	Slaugh -ter H 1	Slaugh -ter H2	Boiler 6TPH	Debon -ing	ETP+ B	Total KVAH
Aug.	1014214	186243	33198	28703	47074	11093	378	59055	75382	**1455340**
Sept.	1088853	209243	34678	26490	46159	12660	341	60488	74806	**1553718**
Oct.	1082016	236736	36361	29647	50077	13960	860	58775	76521	**1584953**
Avg/ Month	1061694	210741	34746	28280	47770	12571	526	59439	75570	

1027

BEFORE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 841/2024

IN THE MATTER OF:
ANUPAM VERMA

APPLICANT(S)

VERSUS

STATE OF UP

RESPONDENT(S)

KNOW ALL to whom these present shall come that I, Rakeesh Ravi Commercial Manager At Fair Export India Pvt Ltd Office At 1310/6,7,9 Kursi- Agasan Road, kursi, distt. barabanki Up, India do hereby solemnly affirm and declare as under:, do hereby appoint (herein after called the Advocate/s) to be my/our Advocate/s in the above noted case authorized him/them:-

YASH VARDHAN KAUSHIK
(D/5882/2022)
ADVOCATES
W-6, TIGER LANE, SAINIK FARMS 110080
PH.: 9990226669, EMAIL: YASHVARDHANKAUSHIK97@GMAIL.COM

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign, file verify and present pleadings, appeals, cross objections or petitions for execution, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner(s), authorizing him/them to exercise the power and authority hereby conferred upon the Advocate(s) whenever he/they may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate(s) or his/their substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/we or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the Advocate(s) or his/their substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I/We will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this__ day of Nov, 2024.

Accepted subject to the terms of fees.

Advocate(s)

ashkaushik
D/5882/22

NOTARY GOVT. OF INDIA
RENU AGARWAL
Delhi
Regd. No. 17806

Clients

ATTESTED
17 DEC 2024 NOTARY PUBLIC (INDIA)